[Shri Lal K. Advani]

should know when these Constitution Amendment Bills are particularly to be taken up.

MR. DEPUTY CHAIRMAN: I think that should be done.

श्री हरमदेव नारायण यादव (विहार) : उपसभापति महोदय, यह सारे काननीं को पास कराने के लिये तो बापक पास समय है ग्रौर ग्रापने सदन का समय तीन दिन के लिये बढाया भी है, लेकिन हम लोग जो देश के 54.56 फीसदी लोग है और जिन से यह मंडल कमीशन संबंधित है, जिनको वारे में ग्राप लोग भी बात करते रहे हैं, उनके लिये आप के पास कोई समय नहीं है। पहले कहा गया था कि इनकी बारे में राज्य सरकारों से प्रतिवेदन मांगा गयायायोर उनका बवाब बाने पर हम बहस करेंगे। इसलिये मैं चाहता है कि ग्राप इसके वारे में कोई दिन निध्चित कर दें ब्रोर उस पर बाप बहस कराइये, यही मेरी प्रार्थना है।

MESSAGE FROM THE LOK SABHA

The University Grants Commission (Amendment) BUI, 1984

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 21st August, 1984, agreed without any amendment to the University Grants Commission (Amendment) Bill, 1984, which was passed by Rajya Sabha at its sitting held on the 1st August 1984."

STATUTDRY RESOLUTION SEEK ING DDISAPPROVAL OF THI TERRORIST AFFECTED AREA! (SPECIAL COURTS) ORDINANCE 1984 (NO. 9 OF 1984) PROMUL GATED BY THE PRESIDENT 01> THE 14TH JULY, 1984

THE TERRORIST AFFECTEE AREAS (SPECIAL COURTS) BILL 1984.

MR. DEPUTY CHAIRMAN: Now we shall take up the Resolution seeking to disapprove the Terrorist Areas (Special Affected-Courts) Ordinance, 1984, and the Bill replacing the Ordinance. This Bill has to be completed today. The time allotted is two hours, but I think with your cooperation, it can be completed earlier... (*Interruptions*), Order order. Those who want to talk, may please go out. Please do not disturb the proceedings.

Shri Jaswant Singh may move his Resolution

./SHRI JASWANT SINGH (Rajasthan): Sir, I beg to move:

"That this House disapproves *oi* the Terrorist Affected Areas (Special Courts) Ordinance, 1984 (No. 9 of 1984) promulgated by the President on the 14th July_ 1984."

While speaking on the grounds of disapproval that I had on the National Security (Second Amendment) Bill, 1984, I had occasion to say various things which I will not repeat, pointed out the various objections thai I had against governance by Ordinance. Then I have had a chance to say about the state of the nation generally and I do not want to repeat that either. But I do feel that I could not put across with clarity one particular point. It is from that point of view that I would like to list to you various grounds of disapproval that I have for this particular enactment

which is being brought forward to combat what we call terrorism. I am going to take into account, ho,w this Bill defines 'terrorism'. I think it is pertinent for me to come forward and submit to you that terrorism is not dependent on an individual. What is necessary for terrorism is a cause. If you work from that proposition or theory, then you will see that terrorism is the child or the off-spring of a cause. (Interruptions)

MR. DEPUTY CHAIRMAN; Please do not talk in the House. Order, order

SHRI JASWANT SINGH: Mr. Deputy Chairman, I was attempting to draw your attention to the definition of 'terrorism' as contained in this Bill and I have started by suggesting that terrorism is not as much dependent on an individual or collection of individuals, as it is on a cause. No, we have to start investigating what causes that cause to come into being.

During the earlier debate I started by suggesting what a very wise Indian once told me. He said that there are three censtituents of the Indian State. They are essential They historiconstituents. have cally been proven as the absolute sine quo non of an Indian State to exist. And the three, Sir are iqbal, izzat and arz. I will take a minute to put across what I mean by iqbal. Iqbal is the prestige, the status, the standing, the respect, in which an authority is held. Iqbal is the ability without law, by the sheer moral presence, to be able to convey to the nation to society, that because I this sheer weight of iqbal, because 8f the sheer moral dignity of iqbal, nations do not thrive on laws alone. That is moral component. And it is to that moral component I refer when I talk of iqbal.

Sir, the second component of any State, more particularly Indian State is *izzat*. And *izzat* is both of the governed and the governing. If the governing class at any stage assumes

or treats without *izzat* the governed or in their turn the governed do not have *izzat* for the governing, then, Sir, anarchy results. And I put it to you that what we are witnessing in the country today is on account of the loss of *izzat*. That loss of *izzat* is a two-way traffic. Once the governing the Government, loses izzat or treats with scant izzat those that it is governings then the second absolute essential pre-requisite of the Indian State is removed.

The third, Sir, i_s art, Arz is not supplication art is not begging. Arz is with dignity for a citizen of this country to be able to come up to and tell the governing body. A class any body "/This is my right, this is the wrong, that is ho_w I am affected and that to be heard and set right."

These three components should be with the Indian nation—iqbal, izzat and arz--and it is because these three components are lacking in our national life today that we are facing all the grave difficultives we are facing, and we have to come forward with Bills like the Terrorist Affected Areas Bill. I revert, Sir, to what causes a terrorist. It is not the individual that causes terrorists. It is the causes that we create in the process of nation formation that creates terrorists. And it is that aspect which has to be cured not the symptoms of it, And that is my second objection, Sir. It is without attempting to go into a deeper examination of why the nation has come where it has come to why we call them terrorists. Sir, an impression is attempted to be created as if terrorists are proliferating all over the country suddenly. And if that were so, it is a very serious situation. But it is again not because of individuals. It is very deep, fundamental, underlying causes and it is that cause we have to examine identify and set right. Not th_e mere symptoms of it. And that is the second aspect. What this Bill is doing is a kind of palliative, superficiality _ cosmatic efTort which wiH attempt to cure, but in the process of

(Shri Jaswant Singh)

curing. I put it to you, Sir, seriously, so turn malignant the malady that we have to cure that the cure may be worse than the disease itself.

Sir, I do not want to take too much of your time. On an earlier occasion I have expressed a sentiment like this. And I feel that today is an appropriate day for me to repeat what I said in an earlier debate, that a sense of order is inherent, intrinsic to society. If once you break that sense of order because of misgovernance then you do not re-impese order by law

Every Society, and more particularly Indian society, has this order inherent in it by some sanskars, by our very subscription to faith, irrespective of, the faith we subscribe to. This provides the necessary cement to our social order and that sense of order within society is integral to Indian society. If on account of misgovernance you break the social order, you fragment it then it is not by laws that you can bring about social order. That again is an objection that I have against this particular legislation. What this Bill has attempted to do is to treat only the superficiality. I shall not talk about the other generality because I will have time while attempting to reply to ths debate.

I now come to Bly specific objections Io this particular enactment. This is in the context of Punjab. The origin of the Bill is in the context of Punjab and yet it has been extended to any disturbed area. Therefore, when a disturbed area is talked of, one necessarily comes to the definition of a disturbed area. Sir, I find that in disturbed areas, what this Bill is talking of even an A Class Magistrate can declare any area as disturbed rea. Ano!her query arises in my

mind. Whenever Section 144 is imposed anywhere in this country it ii on account of that being a disturbed area and Section 144 is a routine enough occurrence in a country as large and as wide as India. If the imposition of Section 144 is tantamount to declaration of that area as a disturbed area, then the entire provisions of this enactment are attracted every time there is section 144 imposed. Section 144 is declared routinely in front of Parliament House. Section 144 is declared as a matter of course whenever a call for strike is given section 144 is declared in anticipation of difficulties. Therefore, Sir, when it is a question of what constitutes a disturbed area and if an A Class Magistrate can declare any area as disturbed area and if a mere declaration of Section 144 would be enough to attract the provisions of this Bill, then I think if is an extremely objectionable situation and it is an extremely objectionable provision.

Sir, before I come on to my next point, I would very briefly like to point out to you that whal this particular Bill does is to provide the Police with such enormous powers so many powers, that I find it ext.remely difficult to understand it in the present context of the Indian situation, in the present law and order context of the country. If the law and order of the country were normal, then three successive enactments, three successive ordinances, about COFEPOSA, N.S.A. and Disturbed Areas would not be necessary. If the law and order situation is disturbed and if the National Security Bill had to be brought by the Government it is because they find that the existing Police force and the Para-military organisations, whether it be CR.P.F, or the B.S.F, are inadequate for the ta.sk. Now, they are creating the National Security Guard with a huge expenditure of nearly 75 crores of rupees annually. That is altogether a different question. If there is going to be a proliferation of additional Police force and paramilitary forces, it only points to yet

another proof that the existing law and order situation is. disturbed, that the existing Police Forces are um.ble to cope with it. Despite the existence of this lack, what does this Bill do? This Bill gives the Police such enormous powers not just in the context of Section 144 and the declaration of disturbed areas, etc. It gives the Police very wide powers. To my mind, the Bill has been drafted in such a hurry that sufficient attention has not been paid to the powers that are being vested with the Police.

I would, therefore, urge upon you, Sir, that the Treasury Benches ought rather to reflect very deeply about what powers they are conferring on an organisation in which they themselves have lost faith.

Sir_ I will now go on to what this Bill attempts to do in another respect is the radical changes that it is attempting to, bring about in the Indian Evidence Act, 1872. Pages 8 and 9 of the present Bill cover all those aspects and I do not want to read them out at the cost of the time that I have. It attempts to do two things. It transfers the burden of proof on the accused, which And very objectionable. But simultaneously you have built into it certain provisions like pardon to be granted by the executive to anybody who turns an approver to the satisfaction of the executive. Now, Sir, if the two are combined, that the burden of proof is on the accused, and the executive has the power to pardon anybody whom they treat as an approver, then there is grave potential for mischief in the pro-visions that you have made available under this Bill and I would request the hon. Minister to throw some light on this. I have been informed, Sir, that there is an equation made to the accused having to prove his innocence with cases like rape, dowry, where such provisions already exist. To my mind, that is over-simplifying the situation. Such an enabling provisions

for rape offences or dowry offences wag brought about only after the Parliament had had a chance to apply its mind to them and it had the chance to say what it had to say and they were to combat deeprooted, long-standing social evils. Such is not the case when you have vested police with so many powers. The 'aisturbed areas' definition itself being questionable and when you have put transfer and simultaneous arrest, the nexus between the accused having to prove his innocence and it being within the power of the executive to create an approver, then the potential for harassment is very great, and this is a genuine fear that I have about the provisions of this Bill.

Sir I would like to go on to the definition of "terrorist" which is on pate 9, where what I find of very great difficulty to accept is that the mere presence in a disturbed area, terrorist affected area, will suffice Ior arrest. I may happen to be traveling through Punjab. Theoretically, I have gone through an area which is terrorist affected and the Government would then be well within its right to say, Jaswant Singh, because you were in the terrorist affected areas therefore, you have come under the provisions of the Terrorist Affected Areas (Special Courts) act and we are, there fore, going to arrest you. I am not stretching the point. Perhaps, in Jaswant Singh's case, because I happen to carry a suffix, a tail of two letters, which is, 'M' and 'P', because I am an M.P., the Government may think twice before doing it. But. what about an ordinary citizen? If he happens to be travelling 'hrough Punjab, and if some Magistrate did not like his face, he will be arrested. This is a very serious objection. Mere presence in the terrorist affected areas is enabling the executive to arrest a person. (has to express serious doubts abou This has of course, been sufficie impressed earlier also and if ro measures of protests like strikes

(Shri Jaswant Singh)

would fall within the ambit of the definition, 'terrorist', I do not know where it is going to lead us to.

Sir, page 3 of this particular Bill has a provision which I find most objectionable and it says in explanation, and this merits to be quoted in full: "For the avoidance of doub+s it is hereby declared that Ihe period specified in a notification issued under this section may commence from a date earlier than the date of the commencement of this Act. Sir," the Government is attempting to make a provision whereby if the Ordinance is issued today, you may apply all its provisions retrospectively.

7.00 P.M.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): But only within six months.

SHRI JASWANT SINGH: I am not unaware of that enabling provision. I do not want to go into the debate of how that enabling period of six months has also been vetted over by other You have measures retrospective legislation; you bring the law today and say this is the law of the land but six months earlier whosoever may have been in Punjab, '^ecause Punjab today happens to be a terrorist-affected area, whosoever happens to have been in the North-East, or in Nagaland, because six months ago it was a terroristaffected area, though the Bill has come only today, he is therefore guilty under this Bill.

SHRI P. VENKATASUBBAIAH: How can he be guilty? Only if he commits an offence as mentioned in the schedule, then only he can be guilty.

SHRI JASWANT SINGH: I will come to that. The hon. Minister will

have time to refute all these points.

", the point is that mere presence rough tobrand me as a terrorist; are presence in the terrorist-afarea is enough-I repeat-this is vision in this Bill; my mere in a terrorist-affected area is to brand me as guilty; as

being potential suspect, and I can be arrested. And if the enabling provisions in this Bill are retrospective, then six months ago if I happened to be present in a terrorist-effected area, theoretically, the law stands and it is not sufficient for the Minister to say that I am stretching the case; I am not stretching it; the case deserves to be stretched because retrospective legislation, more particularly criminal legislation, is so bad, is so uncivilized that the facts that we have expressed, have to be expressed about the innocent people being caught in the net that the executive is attempting to lay. I would like to fak_e this point up. Breach of canal incidents have occurred recently in Punjab on 3 separate occasions. The breach of canal is caused by X, Y o,r Z who has perpetrated a grave wrong, to the nation. And because that X, Y or Z has perpetrated a wrong on a particular point, and because villages are contiguous to that point, and because those villages have existed in that area for centuries past, they are branded a3 criminals. That is being done now. I am not putting across a hypothetical case. This is happening in Punjab. We have witnessed it, and now this Bill comes and says that what is being attempted to be done now covers the whole country; it is not for one particular area.

I will go on to 'in camera' proceedings, on page 6, section 12, it specifically says that even after all this has been done as 'retrospective', 'terrorist', 'disturbed area' etc., whatever you do whatever investigation you do, you are going to do it in camera. None of what takes place in a court of law, none of what takes place here will be open to public scrutiny. I cannot refrain from calling any such procedure as an enactment to establish kangaroo courts. Law is open; I do accept that it is not axiomatic that if you have law. justice will automatically follow. But I think if you shut the doors of even apparent justice and rely only on the letter of the law, then I think we are creating what is really a blind law and by 'in camera' proceedings

we are creating a situation wherein mangaroo courts will come into existence. Certain powers have been given to special courts in this Bill to which I have objection. Sections 7, 8 and again section 10 covers any offence' and pardons. There were provisions for summary trial; right to appeal is considerably curtailed; scheduled offences, cognizable offences merit a little greater attention.

Scheduled offences as mentioned on page 6 of this Bill. A Special Court may take cognizance of any scheduled offence, without the accused being committed to it for trial. Please let the repeat it for the benefit of the Mouse It says:

"A Special Court may take cognizance of any scheduled offence, without the accused being committed to it for trial, upon receiving complaint of facts which constitute such offence or upon a police report of such facts."



Sir, an accused is accused. Here is a situation wherein a Special Court on a police report will take cognizance of any offence, any offence whether in the chargesheet or not. The trial will be held in camers. The Indian Evldence Act will then per force compel him to prove his innocence, not working on the basis that unless the prosecution proves him guilty he is innocent, but he will be forced to prove Lis innocence and the Special Courts will take cognizance of the offence just on the facts contained in the police report. After that whatever trial is to be held it to be held by con era and into is the way in which you say that you are creating on edifie, which is to na towards just an ecurry and frirplay. Page 7 here talks about cognizable offences. It is said here and I quote:

"Notwithstanding anything contained in the Code or any other law

every scheduled offence shall be deemed to be a cognizable offence within the meaning of clause (c) of section 2 of the Code, etc. etc...."

What you are doing is extremely dangerous. In addition to the powers otherwise existing' in the Bill, all that has centrally accumulated is also there. The executive is enabled to take action under any provisions of these Acts, and at any situation charge an accused, arrest him, try him in earners without the necessary shelter of assued innocencei and which are thess enactments which he will have to combat with whenever he is charged the Special Courts Bill- They The Indian Penai Code, the Explosives Act. the Indian Telegraph Act, the Indian Railways Act, the Explosive Substances Act, the Arms Act. the Unlawful Activities (Prevention) Act Anti-Hijacking Act_f the unlawful Acts, against Safety of Civil Aviation Act and the Prevention of Damage to Public Property Act.

SHRI P. VENKATASUBBAIAH:

! They are aleardy there they are part of the Schedule.

1/SHRI JASWANT SINGH: This is i the provision by which you can change any citizen of this country, hold him without trial, try him without necessary evidence, try him in & court which is held in camera like a kangaroo court. These are only some of objections that I have which prompted me to move this Resolution.

SHRI P. VENKATASUBBAIAH: Sir, I beg to move:

"That the Bill to provide for the speedy trial of certain offences in terrorist affected areas and for matters connected therewith as passed by the Lok Sabha, be taken into consideration."

Sir, I am very happy that Shri Jaswant Singh preceded me in these two Bills. I have heard him with rapt attention. He has made some points. Before proceeding with my speech, I

["Shri P. Venkatasubbaiah]

would like to clarify certain things. He said that police have been given more powers. No powers have been given to the police. It is only that we have extended the period of police remand from 15 days to 30 days police custody for propsr interrogation. No special powers have been given to the police.

Sir, I will deal with some of hl3 points raised with regard to various a*>ects of this Bill. As this House is aware, this Bill has been passed in Lok Sabha and it has come for the approval of Rajya Sabha. I would like to give the background of this-Bill. The immediate background to the legislation is the extensive disturbances in Punjab and the Union Territory of Chandigarh involving wanton violence by terrorists, including killing of innocent persons, looting of properties, disruption of communications and threats to individuals and groups. They have been attacking pickets of security forces, looting armouries etc. Different aspects of these have been brought out in the White Paper published by the Government on July 10, 1984. The House is fully aware of these tragedies.

Sir, fear and terror among people at large has been their chief weapon. Persons registering and investigating cases against them, witnesses, magistrates and judges have been their targets. In such a situation, it has become almost impossible for the *ormal processes of law and justice to operate and for the terrorists to be prosecuted and brought to book. The objective of the legislation is to provide for trial b_v Special Courts with certain procedural changes so that speedy trial can take place. There has been no circumvention of the judicial process, only some changes have been made so that a speedy trial takes place. The aopeal lies to the Supreme Court. Anneal to the Hiah Court has been dispensed with. AU

the processes required in a trial are

I would like to highlight some of the important aspects of the legislation. The Bill covers, as did the Ordinance, only certain specific offences which usually the terrorists commit. These are listed in the Schedule to the Bill and include such offences as waging war against the State, murder, dacoity, sabotage of railway lines and telegraph lines, hijacking of planes etc. The Special Courts will be manned by serving Sessions Judges. They will be appointed with the concurrence of the Chief Justice of the High Court of the State in which the Special Court will be located. Appeals from the orders of the Court would lie directly to Supreme Court.

The House wiH appreciate the reasons for providing for trial in earners in these courts. This is to keep th? identity of the witnesses confidential. However where circumstances of the case do not require any such precaution, trial will be held in open courf Special Prosecutors may be appointed for speedy conduct of trials. JMjail^ normally courts will be set up ||§thi^ the State inside or outside the concerned judicial zones, provision hasbeen made for setting up an additional Special Court corresponding tm the Special Court outside the State for trial of such cases which in th~ opinion of the State Governmen! ought to be tried outside. In the interest of fair and speedy trial,

Central Government may establish such an additional court only at the request of the State Government.

Provisions relating to amendment to the Evidence Act deserve due appreciation. There have been some comments in this regard which do not appear to be quite well informed. It is to be noted that the proposed amendment would apply only to offences concerning waging war against the State and conspiracy or preparation to commit such an offence. These are not every day occurrence. Again a presumption can be raised only when

the area where the offence was committed was disturbed either"" having been so declared under some law or was in a state of disturbance for over a mo,nth. It will apply only when the accused has been at a . place from where firearms or explosives used against armed forces to attack or resist them when they were discharging their duties and not otherwise, if Mr. Jaswant Singh just happens to pass that way. It is not directed against such people. It may be also noted that the presumption is rebuttable. Again, I may mention that shifting the burden of proof or raising presumption is not unknown in our legal system.

Mr. Deputy Chairman, Sir, I would like to submit that the Bill is very much limited in scope, is not likely to be misused and is neeessary to deal with cases concerning such offences. Sir, there have been occasions when situations of insurgency terrorism have been there in the country and fair and quick trial of offences in such situations becomes difficult. The legislation has been made applicable to the whole of the country, of course excepting Jammu and Kashmir, and will be available for use in areas which may become subject to such terrorist action in future. Sir, he asked why it should be extended to other parts of the country. Sir. when we saw certain things happening in other parts of the country—especially in the north-eastern region there has been a near-insurgency- a former Chief Minister was killed; there were conditions which very disturbing—we thought that this should be applicable to other parts of the country also so that as and when such circumstances arisethough we hope that such circumstances should not arise-prorjer preemptive action is taken to extend this law to such parts of the country also.

Sir, there are also some other nornf^ which *htva* been raised by Shri Jaswant Rinffh. He auoted some of the offences and mentioned of the Telegraph Act and some other Acts.

They are already on the Statute Book. What we have done is that they have been brought under the Schedule of Offences. I may make it very clear that it will not be used against any legitimate trade union activities. Sir, if a railway line is sabotaged, if electric wires are cut and if some essential services are disrupted, these cannot be taken as legitimate trade union activities. Sir, we have every respect for legitimate trade union activity. As a matter of fact, any procession or any other form of expression of opinion on acts of omission and commission of the Government are legitimate activities in a democratic set-up and nobody would take them as acts of same terrorists and resort to try them in these courts. It is not our intention. It is only as a necessary measure in certain situations that this Bill has been brought out.

Sir, I commend the Bill to the honourable House.

The questions were proposed.

MR. DEPUTY CHAIRMAN: There is one amendment of Shri Satya Prakash Malaviya. He is not here. Now the Resolution and the motion for consideration of the Bill are open for discussion. Now every party got a little time but I would request hon. Members to speak only up to ten minutes because we have got . . .

SHRI DIPEN GHOSH (West Bengal): We can discuss tomorrow. What is the use of discussing it today? . . . (interruptions) . . . The House has been extended up to the 29th and we are having enough time. We are sitting on Saturday also(Interruptions). . .

MR. DEPUTY CHAIRMAN: The pressure is so much that even with the extended days the time is limited.

£HRI DIPEN GHOSH; I implorejust fake into consideration the fact that we are sitting on Saturday also sincf again for another three days.

MR. DEPUTY CHAIRMAN; AH th* days are full (Interruptions)

[Mr. Deputy Chairman]

SHRI DIPEN GHOSH: All right, we I sit till midnight.

SHRI K. MOHANAN (Kerala): Sir, House adopted another Draconian . the NSA, and now another Bill in the same category is before us. 1 not know whether this Bill is the elder brother or .the younger brother

of the NSA which has already been passed by this House. (Interrup- *tions*)...

SHRI R. RAMAKRISHNAN (Tamil Nadu): Cousin!

SHRI K. MOHANAN; Cousin or twins. Anyhow, I am not surprised that the Government which is continuously engaged in oppression and adopting a policy of authoritarianism has brought such Draconian laws and such monstrous legislation before this House. Sir, this Bill they have brought in the name of defending the unity and integrity of this country. But I would say that the most dangerous threat to the unity and integrity, and even to the democratic system, of this country is from the ruling party, the Congress (I) and its present Government. They are engaged in real poli-Meal terrorism throughout this country. You are dividing the people, encouraging terrorists and all kinds of communal elements, undermining the Constitution for your political moti-Sir, through this legislation, ves. the legislation like NSA and other laws, the Go-ernment draconial claims that they are going to save this country. But they cannot save this country from the danger of terrorists or any other danger because this Government and this ruling party ls worse than the terrorist? nf Punjab. Sir the terrorists in Puniab ...(Interruptions) What is happening there? (Intemirttions)

SHRI DIPEN GHOSH: Come to Bengal and see . . . (Interruptions) ... you are exported.

SHRI K. MOHANAN: The Punjab terrorists indulged in jidiscriminate killing of innocent people, the terrorists headed *by*

SHRI DARBARA SINGH (Punjab): The Punjab terrorists or the terrorists in Punjab?

SHRI K. MOHANAN: Thank you. The terrorists in Punjab were indulging in the killing of innocent people indiscriminately. But here there is a terrorists' gang. They are indulging in indiscriminate killing of non-Congress (I) governments and democracy in this country. (Interruptions) Yes. We are dealing with terrorists. I do not think your terrorism wiH stop with Andhra Pradesh; it will continue. And with that aim you are arming yourselves with such kind of draconian laws one after the other. But I would like to warn this Government that this anti-democratic and anti-people policy followed by your Government will encourage the trend of terrorism throughout this country. Through these methods, through these anti-democratic acts of yours, you -are creating a sense of desperation among the young generation o,f this country, and they are forced to take arms into their hands to agitate and express their protest. You people are responsible for this loss of faith of the new generation in the well established democratic institutions of this country. So,, through your actions, all antidemocratic actions, you are encourag-ing the trend of terrorism in this (Interruptions) Yes: country. ves. Everybody knows. I am not going into the terrorists activities in Punjab, who were there, who were behind all these activities. I am not going into that portion now.

As far as the Bill is concerned, Mr. Jaswant Singh has already pointed out many issues which we can agree with. But one basic thine which I would like to point out and I want to repeat is which has already been point-

ed but by Mr. Jaswant Singh also. That is, this Bill is against the very basic principles of jurisprudence. The accused here is supposed from the very beginning to be guilty unless he proves to be innocent. The Minister may say that it is an enabling provision

SHRI P. VENKATASUBBAIAH; No, I did not say that.

SHRI K. MOHANAN: According to this Bill, it is obligatory on the part of the accused. So, it is against internationally accepted norms of jurisprudence.

Sir, under the povisions of the Bill the accused is guilty unless he proves that he is innocent merely because he hails from a particular area which the Government declares as a terrorist area, or even passing through that area. I am not repeating all those points already explained by Mr. Jaswant Singh. This provision is against the principle of justice. The principles of justice is that an accused is innocent unless he is proved guilty. According to the provisions of this Bill there is shifting of the onus of proof-I have already explained—in an obligatory manner. The only job on the part of the prosecution is to register a case against anybody and to file it in a court

He has already mentioned on page 6. It says:

"A Special Court may take cognizance of any scheduled offence, without the accused being committed to it for trial upon receiving a complaint of facts which constitute such offence or upon a police report of such facts."

On the ground, or on the basis, of a mere police report, the Special Court can put on trial anybody from a particular area which has been declared as a terrorist area. Sir, I have no hesitation to say, the Bill is intended to curb, to check the normal function of the democratic organisations including the trade unions and other mass organisations in this country. This ia a

calculated attempt towards an undeclared emergency in this country. We have the bitter experience of the emergency before us. You have dono it. You have misused the rule or law under the sun against the common democracy-loving people \iti tlus country. You have suspended even the Constitution of this country, and you put the leaders of this country, genuine leaders of this country behind the bars without trial for months together. You misused. {Interruptions}

Mr. Thangabalu, you do not know all these things.

SHRI T. THANGABALU (Tamil Nadu): Do not teach mc. I knowbetter than you.

SHRI K. MOHANAN: You know something else. That I know. The definition of terrorists is so wide and all embracing. Here the definition of a terrorist is:

- " 'terrorist' means a person who indulges in want on killing of persons or in violence or in the disruption of services or means of communications essential to Ihe community or in damaging property with a view to—
- (i) putting the public or any section of the public in fear, or." etc. etc. Sir, according to this provision, it includes an $_{\rm v}$ legitimate activity or an agitation of a democratic movement including the trade union movement. According to this list you can include anybody as terrorist.

SHRI P. VENKATASUBBAIAH: It is not correct.

SHRI K. MOHANAN: I am coming to that. You can register any number of cases against your political opponents simply for throwing a stone at a State-owned bus from the mob. From that mob you can arrest your political opponents simply for throwing a stone.:

MR. DEPUTY CHAIRMAN: That will do.

SHRI K. MOHANAN: You can do it. Sir, I am concluding. Terrorism, cannot b_e controlled by law. The State of Punjab itself is the example for that. Every day they are issuing Ordinances—every day tiny are coming before the Parliament with these Ordinances, Acts and Legislative Bills.

They have deployed para-military forces in Punjab to contain the terrorists activities. They lave sent BSF and CRPF but failed to control the terrorists activities. They have also sent Army but failed to solve problem of terrorists. Sir, the problem of terrorism should be fought on political grounds. We know that States like West Bengal and Kerala naxalite activities were controlled where left and democratic forces are strong enough to find out a solution to control the naxalite activities. But you failed to control the have completely terrorists activities in Punjab despite all these draconian laws.

MR. DEPUTY CHAIRMAN; Please conclude.

SHR1 K. MOHANAN: I am concluding.

SHRI P. VENKATASUBBAIAH: Don't compare Punjab terrorists with naxalites in West Bengal and Kerala my dear friend. You are committing a mistake by comparing.

SHRI DIPEN GHOSH: They are all your children.

SHRI K. MOHANAN: So through this kind of legislation yon are burning the very house to kill the rat. I repeat it is the intention of the Government to move in the direction of emergency, to have an undeclared emergency. But the reople of this country will fight it out and oppose this Bill with all their mite.

MR. DEPUTY CHAIRMAN: Mr. Sushil Chand Mohunta. You have only five minutes to speak.

SHRI DIPEN GHOSH; There cannot be any time-limit.

MR. DEPUTY CHAIRMAN: I wiH give you five minutes. You can speak for ten minutes. That is all.

SHRI SUSHIL CHAND MOHUNTA: (Haryana): Sir, I will not take more than ten minutes.

MR. DEPUTY CHAIRMAN; You all agree for a time-limit in the BAC meeting. But there you want one full hour each to speak. Please don't waste the time of the House. You are expected to know some rules.

SHRI SUSHIL CHAND MOHUNTA: Sir don't cut out this time from my ten minutes.

Mr. Deputy Chairman, Sir, the vagaries of politics has perhaps compelled the Treasury Benches and the Government to come up with this Bill which, the least to say, seems to be a precursor to the darkest period past Independence era. It at once reminds one of the imperialistic style of administration. Greater trust is reposed in the politically stringed executive rather than the impartial pendent judicial wisdom. This legislation also reveals the utter helplessness and frustration which has overtaken the incompetent and tyrannical Government. To clog and to thwart leading to the free the open avenues flow of justice can but be the work of a Government which has lost its 'bearings an i faith in the true functioning of a democratic systems struggles to cling desperately to system and the Jast vestiges of a satanbal design.

Barely a few decades previous from now, we were fighting the imposition of similar laws against an alien Government under the astute and powerful leadership and guidance of Gandhiji. (Interruptions) भी उपसमापति: कुपमा शांति रखें। जो लोग बात करना चाहते हैं वे लाबी में जाकर बात करें। हाउस की प्रोधा-डिंग्ज को डिस्टर्बन करें। ग्राम बोलिये।

SHRI SUSHIL CHAND MOHUN-TA: I was saying, Sir that barely a few decades previous from now, we were fighting, our countrymen were fighting the imposition of similar laws against an alien Government under the astute and powerful leadershp and guidance of Gandhiji, a person who shaped the political, s cial, moral religious and economic life of our whole country. And today we find ourselves leaning heavily on the p udence and administrative sagacity of the British and realising as if it were the futility of Gandhiji's thinking and actions. I would at this stage quote what Gandhiji said at the time of the passing of the Rowlatt Act. This Rowlatt Act, I may remind the -Viemhers of this House, was a pernimous piece of legislation brought out in the same way in which this Government is bringing out this particular legislation, with the same intentions, with the same designs. I would Iiia to quote what Gandhiji said regarding the Rowlatt Act at that time. He said:

"We cannot accept the Rowlatt Bill even under the reservation suggested by you, namely, that it is not to be enforced without the previous sanction of the Legislative Council. Our objection is not merely that it may be misapplied, but we object also to the arbitrary procedure laid down in it. I would not let even a supposed anarchist"

Mark these words, note them properry underline them. He said:

"I would not let even a supposed anarchist' be tried summarily or under a special procedural subversion of judicial checks, and certainly not under any ordinary law riving' extraordinary powers. Exceptional powers have been reserved for exceptional situations. The executive authority cannot be allowed

to deal with exceptional situations in anticipation."

Gandhiji went on to say:

"The only thing, therefore, need to say to you is that I embarking on civil disobedience because I am no longer able to bear of remaining free while the agony the Rowlatt Act is on the statute book." These were the golden words uttered by Mahatma Gandhi on whose inspiration we are at least trying to show to the world that we are working. You are doing everything against Gandhiji fought and our countrymen fought. You are trying to do what was done by the British imperialists. The same rhi^g you are copying and you are walking on their foot-prints. I have got the Rowlatt Act with me.

संसदीय कार्य विमाश में राज्य मंत्री (भी कल्पनाय राय) : १० क्लिट हो गए।

श्री मुशील चन्द महन्त : ऐसी बडवी-कड़ व वार्ने गुप्ते को श्रावेंगी तो श्रापको वक्त बहुत मालूम हेगा। यह रालेट ऐक्ट है, 1919 का साम है। इस कानूम की परिभाषा को मिलाकर देख लीलिये। एक ही कानूग है, एक ही इंटेंगन है, एक ही तौर सरीका है।

(व्यवधान)

I would leave it to the hon. Minister to make a thorough study of the Rowlatt Act and reconsider the present Bill in the light of what Gandhiji said about the Rowlatt Act.

"The honourable Minister should know that he is subjecting the potpie of this country to the provision of a similar law which was powerfully opposed by Gandhiji by means of disobedience. We would all have been happy if the Government of today, instead of treading on the footprints of British Government tries to ameliorate the misery of the masses on Gandhian lines."

I would read Section 4(1) of Part I, Section 22(1) of Part II and Section

[Shri Sushil Chand Mohunta]

34(1) of Part III of the Rowlatt Act where it provides judicial scrutiny. Here in this Bill there is no scrutiny. The Government has to declare an area to be a terrorist affected area. The Public Prosecutor decides to put any case that appears to him before the Special Court. But you will see in Section 4(1)—

"Where the Local Go-ernment is of opinion that the trial of any person accused of a scheduled offence should be held in accordance with the provisions of this Part, it may order any officer of Government to prefer a written information to tht. Chief Justice against such person."

This was the first safeguard.

Then Section 22(1)—

"Where, in the opinion of the Local Government, there are reasonable grounds for believing that any person is or has been actively concerned in such area in any movement of the nature referred to in Section 21, the Local Government may place all the materials in its possession relating to his case before a judicial officer who is qualified for appointment to a High Court and take his opinion thereon. If, after considering such opinion, the Local Government is satisfied that action under the provisions ol this section is necessary, it may by order in writing containing a declaration to the effect that such person is or has been actively concerned in such area in any movement of the nature referred to in section 21, give all or any of the following directions,"

It is only after obtaining the opinion of a judicial officer who is to be promoted as a Judge of the High Court—the officer has to be such a senior officer. Then Section 34(1)—there are many other provisions, but that will take a long time; the whole Act is relevant—

"Where, *in* the opinion of the Local Government, there are rea-

sonable grounds for believing, that any person has been or is concerned in such area in any scheduled offence, the Local Government ma}' place all the materials in its possession relating to his case before a judicial officer who is qualified for appointment to a High Court and take his opinion thereon." Everywhere the opinion of such a superior judicial officer was taken; otherwise the case was not through. Even in 1919 the Britishers had given this concession to the people af this countrj' even though they were foreign rulers. But in this Bill we have left if to the Public Procecutor. The Public Prosecutor or the executive authority decides the case without any judicial scrutiny. Section 20 is a novel innovation where you have taken away the right of the accused. Throughout the whole criminal jurisprudence the idea is that the accused should be considered to be innocent till he is proved guilty by a regular trial. Even before he is tried, merely because a case relates to a particular area, you have changed the whole process. I can understand after an accused is convicted, a different type, of treatment is meted out to him, But before he is found guilty, you cannot change the process of the whole system of law depending upon this cardinal principle that the accused is believed to be innocent till he is proved to be guilty. I want to make a slight reference to one other point here that these offences which are mentioned in this schedule, already exist on the statute book. But when you want to make them a part of this and provide a lesser opportunity for the accused to defend himself What is the purpose behind it? Tf the purpose is to adjudicate and give him proper justice, then these provisions are not necessary sary. If the purpose is that he should be handicapped in his defence, that would' no.t be an idea consistent with the provisions of our Constitution under which every citizen is entitled to equality before law.

These provisions in the Bill are draconian in nature and they connttt

form the basis of a free and democratic India.

Now I am talking ol the malady. When the problem relates to a large number of people in a geographical area or a particular class of people, it is political in nature. If there are some demands from a particular group of people in a particular area, they cannot be dealt with in this rough manner. They must be dealt with' politically. It is only a political solution of this problem that can bring lasting peace to this area. If you keep •n trying these draconian methods, then what you are going to see is what you see in Kashmir, what you see in, Punjab, what you see in Assam and what is happening in Andhra Pradesh. Please do not take this country along that wrong path. If you do it, il' will spell disaster to the whole country. When these people have given you a mandate to rule and govern, it is not fair to treat them like this. Take these people into, confidence and deal with their problem politically and try to satisfy their aspirations and win their hearts. That is the method of running the affairs of the country.

श्री राम नरेश कुशवाहा (उत्तर प्रदेश): माननीय उपसमापति जी, ब्रातंकवाद से निपटने के लिये यह बिल लाया गया है। लेकिन धाप जितने कानन बनाते जायें. अंग्रेजों ने इससे कम कानून नहीं बनाये बे और न इससे कम अधिकार अपने हाब में लिये थे, लेकिन फिर भी उनको जाना पड़ा था, इसलिये मैं यह कहना चाहता हं कि इससे समस्या का समाधान होने वाला नहीं है। आतंकवाद का कारण आप खुद पैदा करते हैं। अगर आतंकवाद से लइना हैतो कानून बनाकर नहीं लड़ा जा सकता है, हथियारों से नहीं लड़ा जा सकता हैं। इसके लिये आपको राजनीतिक, सामा-जिक और आर्थिक स्तर पर लड़ाई लड़नी होगी और तभी आतंकवाद को समाप्त किया जा सकता है। मैं श्राप से कहना चाहता है कि

जब रोटी की लड़ाई छिडती है, जमीन की लड़।ई छिड़ती है, इज्यत की लड़ाई छिड़ती। है, तो सत्ता में बंडे हुये लोग कुछ नहीं कर पाते हैं। सत्ता का मतलब क्रेबल सत्तारूढ दल से नहीं है बरिक नम्बर दो के उन लोगों से भी है जा नीकरशाह हैं ग्रौर तीसरे वे लाग हैं ' जो इनसे जुड़े हुये होते हैं। नम्बर एक में सत्तारु इदल को रखता हं। बिहार में 72 श्रादिमयों की बांखें फोड़ दी गई। मैं प्छना चाहता हं कि किस कानून के मुताबिक उन लोगों की आंखें फोड़ दी गई ? क्या उनके दिल में कोई गुस्सा नहीं हागा ? उनके परिवार के लोंगों के दिल में कौई गस्सा नहीं हींगा ? जिनके माथे का सिंदर धी दिया गया है, जिसके बाप की ग्रांखें फोड़ दी गई हैं, क्या उनके दिल में कोई गुस्स। नहीं होगा ? नवसेला इट कहकर पता नहीं कितने ग्राद-मियों को बिहार में मार डाला गया है और उसी तरह से देश के दूसरे हिस्सों में भी मार डाला गया है। आखिर उन लोगों का क्या कसूर था? वे लोग गरीबों के खिलाफ लड़ रहे थे। सिद्धांतों के बारे में मतमेद हो सकता है, उनके हिसक कामी की में सराहना नहीं करता हं, लेकिन उनका गरीबी हटाने का उददेश्य पवित्र था। मैं ग्रापते पछना चाहता हं कि देश के किस कान्न के मुताबिक इन लोगों को मारा गया? उत्तर प्रदेश में पांच हजार ब्रादिमयी को पेड से बांधकर मार दिया गया । उनका क्या कसुरथा? वे पिछड़े वर्गों के, हरिजन और ग्रादिवासी थे। उनको इसलिये मारा गया कि वे , सरकारी पक्ष के गुण्डों का मुकाबला करने क़ी तैयारी कर रहे थे। हो सकता है कि उनके सिद्धांतों गलत भी हों और सही थी हों, लेकिन चन-चन करके उन लोगों को भारा गयाजो सरकारी पक्ष के गुण्डों का मुका-बला करने की तैयारी कर रहे थे। अगर आप इस प्रकार को मापदण्ड देश में बनायेंगे तो शांति और व्यवस्था क़ैसे रह सकती है? फाजिल नगर में चुनाक

[श्री राम नरेश कुशवाहा]

हुए। गुरवलिया और भुगलपुरा के कातिलों की एप० पी० ग्रीर कलक्टर ने कार पकडी लेकिन मुल्जिनों को मालगार को पुल को पार कराय। गया । दूसरी तरफ मलवनी कांड में जो लोग नहीं थे उनको भी अबर्द स्ती फंताया गता । मान्यवर, असी मीसा की बेडे नास। की प्राण प्रतिष्ठा उन्होंने की है। ठीक हैं, आप प्राण प्रतिष्ठा की निये । लेकिन अगर यह मापदण्ड देश में चलता रहेगा ता इससे गांति और व्यवस्था कायम नहीं हो सकती। मैं अ।पसे कहना चाहता हूं कि श्री कल्पनाथ राथ का क्या कसर था। कहानाय राय जी को गोली मारने के लिये तत्कालीन डी० ग्राई० जो ० इस्लाम महम्भद गोरखपुर में खड़े हुये थे छोर अगर एक लड़की बीच में न आती तो वह मार दिये गये हते । क्या कसूर था इनका ? मैं आपसे कहना चाहता हूं कि आम जेगों के लिये, गरंब लोगों के लिये कोई कान्त नहीं है, कोई शासन नहीं है कोई ग्रवार-संहिता नहीं है। घारा 323 का क्या मतलब है ? धारा 323 का सीध'-सादा मतलब है कि गरीब को जब चाही. जहां चाहो उसको घरको लुट लो। 250 से कम की अमर चोरी होती है ता मुकदमा नहीं चलता । यह आज का कानून नहीं है, यह 1960 का कानून है जबकि राया मन गेहं ग्रीर हाथा मन चावल मिलता था। ग्राप गांतों में गरीवों के घर में चले ाइये, किसी घर में 250 का माल नहीं भिलेगा। इस लिये गरीव को धगर लूट लो तो कोई हुनं नहीं। मान्यवर, 426 और 427 घारा, शायद उनका नम्बर बदल गया, चराई और कटाई का माल किसान अपने खेतों और खलिहानों में रखते हैं। वहां च कानून पहरा देता है और म पुलिस पहरा देती है। वह पड़ा रहता है बाहर। उसके लिये नया है। जब तक 250 रुपये की वास न काटी जाए तब तक कोई मुकदमा

नहीं चलेगा। 250 कार्यकी वास अगर रात भर हम सभी मिलकर भी काटेंगे तो वह नहीं होगी। इपलिये वन 250 छापे काराम ागाते हैं, फाल के कार्ने वहीं देखते थानेदारों को भगवान ने ग्रयने हाथ से बनाया है और 24 घंटे में एक थानेदार को बनावा है। वे उन घास का 10 पैसे, 5 मैं ने बोझा दाम नगाते हैं, चाहे जितनो फ पन ेट, कोई न प छने वाला नहीं है। किसान श्रपने वच्चों हो चाहे मार डालें लेकिन उसकी फ रत के बारे में गुंछ ने वाला कोई नहीं है। मान्यवर, पुनिन का पहरा, वहां होता है जहां ि धर िनोरियों में रहता है, पुलिन वहां पहता देतो है जहां रात भर वि।ला ।वता है। हमारा सारा धन बेतों पौर मजिहानों में रहता है। न वहां हो। पहना देता है और न कानून पहरादेता है। यह पुलिय किय काम के तिये है ? केवल इतिये कि अपर बाघो रात को िला बनो ब्यक्ति को चाय पोने का इच्छा है तो वह गराब के लड़के को कहेगा कि 5 किलोमीटर चले जाम्रो...

श्री उपतमापति : छोड़िवे ।

श्री राम नरेश कुशशहा: सान्यवर, में बता रहा हूं कि रात को चाय लाने के लिये अगर वह गरींब का लड़का कहता है कि मैं नहीं जा पाऊंगा तो दूसरे दिन वह थाने में जाबर शिकायत करता है कि यह लड़का वदमाश हो गया है, इसको दुस्त कर दो और उस गरीब लड़के को घारा 107,116, 147, 148, 149, 151 आदि घाराओं में उठाकर जेल में बन्द कर दिया जाता है।

श्री उपसमापति : ग्रव समाप्त करिये ।

शो राम नरेश कुशवाहा : गरोब का लड़का जो बुस नहीं होता जबदंस्ती बुरा बनता है। जहां कानून को यह हालत है, जहां पर गरींबों की सुरक्षा की यह हालत है, जहां न गरोबों को जान को रक्षा है, न माल की रक्षा है और न इज्वत को रक्षा है, तो मान्यवर, कैसे आप शांति बाये रखेंगे और न्याय दिलाने को क्या उम्मीद रखते हैं ? ग्राप कीन सा रास्ता बताते हैं जिससे जिन हे पास कुछ नहीं है उनको न्याय मिल सके। . . . (व्यवजान) . . . मान्यवर, में आप से कहना चाहता हूं कि जब तक इन बराइयों से निपटने के लिये राजनैतिक आधिक और सामाजिक स्तर पर ग्राप तैयारी नहीं करेंगे तब तक चाहे ग्राप रोज कानन बनाते रहें, समस्या का कोई समा-धान होने वाला नहीं है। आपको भो वैसे ही जाना पड़ेगा जैसे कि अंग्रेजों को जाना पड़ा। जिस तरह शांति और ताकत के बल पर भी अंग्रेन चले गये, उसी तरह से आपको भो जाना पड़ेगा। नहीं तो फिर श्रापको राजनीतिक, सामाजिक श्रीर श्रार्थिक स्तरपरइत लडाई को लडना पडेगा। इत लिखे मान्यवर, मैं इस बिल का घोर विरोध करता हं और मैं भ्राप से निवेदन करना चाहता हं, सत्ता पक्ष ने भी निवेदन करता ह कि . . .

श्री उपतमापति : समाप्त की जिसे ।

श्री राम नरेश कुशवाहाः एक कहावत है, कहा जाता है कि पारत मणि होता है, होता था या नहीं होता या लेकिन कहा जाता है कि पार समिण से लोहे को अगर छत्रा दो तो वह सोना हो जाता है। लेकिन यह मैंने कभी नहीं सुना कि किसी घादमी ने इ से अपनी टरिवता मिढाई हो, पारत के द्वारा लोहे को सोना बनाकर । मान्यवर, ठीक उसी तरह से आज इस देश की राजनीति में एक अविमी पारसमाण स्वर है, च हे कभी प्रसमिण पत्वर रहा हो या नहीं रहा हो लेकिन आज श्रीमतो इंटिरा गांधी पारसमणि पत्बर हैं। जो उन को छूद वह समाजवादी है, प्रमतिशोल है, देशभवत है, पता नहीं क्या-क्या है और जो उनको नहीं छू देता वह प्रतिकिशवादी है, यह देश के प्रति प्रेम नहीं रखता है और पता नहीं क्या-क्या करता है। (व्यवधान) यह लाग पता नहीं क्या क्या करते हैं और झंडट मजाते हैं (व्यवधान) सार्य्यर, ये लाग जवात कर करना, वाहते हैं और इतने कानून बना करके जवान बंद कर के आप यह बाहे कि हम जब कर लेंगे मैं यह कहता हूं कि नहीं होगा, नहीं होगा, नहीं होगा और जिस तरह से दूसरे बले गये उसी तरह से आपको भी जाना हागा। जय हिंट।

SHRI AMARPROSAD CHAKRABORTY (West Bengal); Mr. Deputy Chairman, Sir, the hon. Minister has moved this Bill in the background of Punjab. We can presume that the statement of the Minister made herein is correct. Anywhere in India, a judicial zone can be declared. If a movement is run by the people in villages, they can go and declare it as a judicial zone. They can do so anywhere in the country. I do not know how the Minister has said this because Section 3 says . . . (Interruptions) Please iearn the English language.

MR. DEPUTY CHAIRMAN: Please address the Chair and do not address them.

SHRI AMARPROSAD CHAKRA-BORTY: The hon. Minister should see the definition of terrorism and then the definition of judicial zone. Then in Section 3, it is said:

"If the Central Government is the opinion that offences of such nature as specified in the Schedule, etc. they can declare any portion as judicial zone."

So, Sir, if you kindly see the Schedule, different sections of 12 Acts have been taken. I am trying to draw the attention of the Minister to this thing. Even Section 505, Section 506 and Secion 507 have been included *in* the Schedule. The Indian Penal Code has laid down the procedure for trial of the accused persons who are accused of these offences. They can take action even if the Central Government is of the opinion that any

(Shri Amarprosad Chakraborty)

offence of this nature has been committed Section 505 is applicable if somebody restraints himself against the insult meted out to him. Section 326 is the offence where a person with some weapon tries to attack somebody. Sir, under section 507 there is a specific procedure laid 8.00 p.M. down in the Indian Penal Code ana under the Criminal Procedure Code all the things are mentioned. The hon. Minister has said that for any offence in the Schedule if the Government is satisfied then it can declare a judicial zone.

Now, Sir, I come to clause 4(1)(b). Now you see what happens. It says, if the Central Government having regard to the exigencies of the situation prevailing in such judicial zone considers it expedient so to do, at any place outside such judicial zone but within the State in which such judicial zone is situated.

Sir, my eyes are not co-operating with me. Sir. the Minister says that they have done it in the background of the Punjab situation. But they can do it in any part of India, in any village, in any State or city. They can declare in the whole of India any judicial zone for the oitenees given in the Schedule. For the offences given in the Schedule there is already a procedure in the Criminal Procedure Code and in the Indian Penal Code. So, Sir, I fail to understand the Statement of the Minister that this has been done only in the background oi the Punjab situation. If is not rect. At least we are not going to believe it. Sir, I have to say with a painful heart that we find in it the footsteps of a fascistic approach aimed at controlling the entire India. Even if in a small village there is some incident, under section 505 or 506 they can set up a court and they can declare a judicial zone. It is dangerous. Even under the Bengal Criminal Law (Amendment) Act, which was impostd by the British—you are also a freedom fighter and you know it-we were sent to jail under security Act. This is a replica of that thing. Already my

friend, Mr. Mohunta, hab said thai i; I the footprints of fascism and authoritarianism and curbing of the progressive movements. Sir, under this Bill the Central Government is taking the power to declare in any part of India a judicial zone. (/«» terruptions).

Now, Sir, 1 will take you to claus_e 10 regarding Special Courts_

SHRI K. MOHANAN: Sir, if they are not interested in the debate, we are interested. *

SHRI AMARPROSAD CHAKRA-BORTY: Sir, it has be <-n said here that a Special Court may take cognizance ot an offence upon a police report. Do you remember how in British days we arrested on the basis of police reports? We know, how these imperialist Acts worked. Am 1 to see in a free country such an Act being passed by this Parliament and at the behest of the Government? We are talking of democracy, we are talking of fundamental rights, we are talking of individual freedom, and this is what is happening. You know how we were harassed on police reports. Then you take section 12. I would only say that it Js because of their brute majority that they wiH be passing any such legislation; but time will come, I warn them 'Vinash kale buddhi bhrastha' (Interruptions).

SHRIMATI KANAK MUKHERJEE (West Bengal): My humble submission K that such a serious matter cannot be treated so lightly in such light atmoshphere by Treasury Benches and if you want, that we speak on it, (hen they should show some respect and hear us patiently.

SHRIMATI USHA MALHOTRA (Himachal Pradesh): 1 am o_n a point of order. Thg hon_ Member said that ws want to pass it with brute majority. Why should he say so? It is by the will of the people that we ar_e here, not because off these friends. . . (*Interruptions*). It is a sheer reflection on the will of the people. If they could not hav_c the. majority, why 'should they blam_e us?

SHRI AMARPROSAD CHAKRABOR-TY; Now, 1 come to section 12. Because you have the experience of the past...

MR. DEPUTY CHAIRMAN; That is why i am saying please conclude now.

SHRI AMARPROSAD CHAKRABOR-TY: You know how from Gandhiji to Pandit Nehru, and Netaji Subhas Bose, everybody condemned this kind of measure by the Britishers. But we are adopting the same procedure. I warn them. You see how the Bill has been drafted. I can understand the situation in Punjab; you apply it in Punjab; you control the situation; you control the elements who are acting against the sovereignty and integrity of lhe country. But to make it applicable for the whole country, you are indirectly trying to suppress the people, which is a very serious situation anti I warn 'VSnajsb kale buddbi bhrashta' the time will come when people will give a fitting reply. With these words, T oppose ■this Bill tooth and nail.

श्री दरबारा सिंह: िष्टी चेथरपैन सर, इरावा तो नहीं था बोलते का, लेकित पंजाब का बार-बार नाम लिया गया है। में अर्ज करता हूं कि जो...(श्रावदान)

श्री श्रमर प्रताद चकवर्ती: ग्रापने वैक-ग्रापनः को...(व्यवसात)

श्री दरबारा सिंहः अध्यक्ती किसने कडा, आपका नाम तो नहीं निया मैंने।

मिनिस्टर सहिब ने बाजिया तीर पर नहा है कि जस्टिस भी देना है, लेकिन करा प्रोबी-जर बदला है। अगर प्रोजीलर बदला है, तो नगों बदला है? पह टेरोरिस्ट के बारे में जो इन्होंने डे के मजन की है, मैं कहना चाहता हूं कि इसने वास्ता नहीं पड़ा छन टेरोरिस्ट्स सा, इन्होंने देवा नहीं कि कहां-कहां. क्या-न्या साराबियां हुई है।

बड़ी प्रासनी में मेरे दोस्त जसवन्त सिह हा है कि हो कुछ गांव वाली को वसड़ा जा

रहा है। डिप्टी चैयरपैन साहब, कितना गोवीं में, देहात में नुकसान हुआ है, आथद इनको अंदाज महीं है। एक कट नहीं, दूसरा कट नहीं, तीसरा कट नहीं, चार कट लगचुका है। कोन हैं, कहां मानते हैं। जब पकड़े जाते हैं तो भी बधान देते हैं कि हमने यह काम किया है। तो क्या टैरोरिस्ट्स से कम बहुकाम है.। वेगुनाह लोगों को मारकर, एक देहात से दूसरे देहात में. दूसरे देह।त से तीसरे देह।त में, मैं जिक नहीं करना चाहता, जो मैं कह चुका हूं वहां जो मुछ हुआ है टैरोरिस्ट्स ने ग्रहारे के अंदर जो किया है, गुरुद्वार के बन्हर जो किया है। ...(ज्यवद्यान) मैं सब से मिवट लुगा । कोई बात मही सापको भी जवाब दे सकता हं, मुझे पता है, मैं जानता हं...(व्यवधान)

I am quite competent to reply to the questions that they are raising here.

मैं यह बात कह रहा हं कि टैरोसिट की सारीफ करते वक्त यान क्यों भूल जाते हैं कि टैरोरिस्ट एक अगन् का हो या दूसरी जगह का हो, क्या मतलब है, दकाने ही नहीं लुटी, बनेले उन्नीतियां महीं की हैं, बनेले राहजनी नहीं की है, पैट्रोल पंपीं की नहीं लुटा है, बात-माते की बेजितिनो मही की हैं, बल्कि मडर किए हैं और अब पकड़े जाते हैं ता हम उनको कहेंगे कि बहुत भनेमानस अध्दर्भा है ? टैरोरि इस मूलक के इस हिस्से में हीं था उस हिस्से में हों, जो अन्दर्भा एक प्लांड तरीके से मासमों को करल करने के लिये आते हैं वे टैरोरिस्ट्स हैं। बेशक वे एक जगदू के ही या पंताब के हों। पंताब में हैं तो क्या वे दुसरे इलाकों में जाते नहीं हैं ? गये हुये हैं। उनको बोटैक्शन मिल रही है। हम जानते हैं वे क्या-क्या कर रहे हैं और मैं उसनें जाना नहीं चाह्ना । . . . (व्यवधान) आएको कोई तकलीफ है तो मुझे बस। दें। ... (अववधान)... फिक नहीं करें। इनको सन्माल लगा। एवं।रिटेरियन का जिक बार-बार कर रहे हैं,

[श्री दरबारा सिंह]

हमें इस बात का परा ग्रहमास है कि इंदिरा गांधी की लीडरशिप को सिर्फ आप कैरेक्टर एवं सिनेशन के जरिये खत्म करने के लिये कहीं से बास लायें बात नहीं बाति है। चाहे दैरोरिज्य की हो, किसी जगह की हो। मैं कहना चाहता हं कौन से लोग एथोरिटेरियन हैं ? मैं यह कहता हं कि जो डेमोक्रेसी में बिलीय नहीं करते वे हमको नती हत दे रहे हैं। ... (व्यवधान) .. लपू जुह नाट टेमैं माई द्याइम । मैं यह कहना चाहता हं, मुझे इस पर कोई एसराज नहीं कि अ।प क्या कहते हैं, एतराज इस बात पर है कि जिस बात में आप यकीन नहीं करते उसको अ।प बार-वार क्यों कहते हैं ? हमें डेमोकेशी में यकीन है। मैं ग्राप को यकीन दिलाता हूं कि डेगोक्रेमी पर जब भी कोई चोट होगों तब हम उस बात के परी तौर पर खिलाफ होंगें। लेकिन मैं धह कहता हं कि डेमोक्रेसीं को खत्म करने के लिये जो लोग छ।गे छ। रहे हैं, ... (व्यवधान) ... यह अन्दर ही अन्दर विड्-विड् मत करो। नहीं तो मुझे इस पर बहुत कुछ कह देना पड़ेगा। मैं कहे देता हूं ग्राप जो बातें बहां कह रहे हैं, खैर, छोड़िये इस बात को। मैं अभी जनरल बात कर रहा है। ऋगर ग्रापने जनरल बास इ**न** पर्टीकुलर सुननी है तो वह भी सुनाने के लिये तैयार हं। ऐसी बात नहीं है। हम रेपास बहुत मेटिरियल है। मैं यह कहना चाहता हूं कि इसमें टैरोरिस्ट्स को पकड़ कर और उन पर पाबन्दी लगा करके वहां हम उनको नुनेंने तो क्या हजें है ? हमने भदालतें लगाई हैं। भदालत के खिलाफ में फैनला हो सकता है। तो आप आगे पहुंच सकते हैं। मिनिस्टर ने कहा कि वे खदालत में जा सकते हैं। चीक जर्भ ने जब मुकर्रर करने हैं और हमने तो नहीं करने हैं। अज जो . करेगा वह अन्दर वैष्ठ कर ही करेगा। आपको पता है कि वहां क्या हका है ? जो जजेज सुन रहे ये कोई में, उन पर कैसे हमले किये गरे और बाहर से तलवार, बंदक और

पिस्तौल लेकर उस पर हमला कर दिशा गय और लोगों को छुड़ाकर ले गये हैं। यह बात आपको पता है? ... (व्यवधान) आप चिड़-चिड़ मत करो। और कुछ कहें तो कहो सगर चिड़-चिड़ मत करो। आप चिड़-चिड़ मत वरो। और कुछ वहो, तो वहो, चिड़-चिड़ मत करो।

तो मैं यह कह रहा हूं कि आपको यह बात समझ लेनी चाहिये। ऐसी बातें जो होती रही हैं, उसका आपको अहसास नहीं है। आपनो दूर से बात करते हैं, नजदीक से बात नहीं करते। आपने हालात को जाना नहीं। मुझसे आप सारी बात सुन लें। मैं फेक्चूअल बात कहता हूं। फेक्च्यअल से इचर-उधर नहीं जाऊंगा। मैं ऐसे इन्सटान्स दे सकाता हूं! मैं पार्टियों की बात नहीं बरता कि पार्टियों की बात नहीं बरता कि पार्टियों की कात नहीं करता कि पार्टियों की कात नहीं का सकती हमां देने का काम करती रहीं। यह कहती रही हैं कि इनकी डिमांडस अच्छी हैं... (ब्यवधान)... आप चिड्डचड़ मत करते। बाद में बोल लेना। आपके जुवान लंबी है, तो बाद में बोल लेना।

मैं बहुता हं कि यहां जो कुछ हुआ है. उसकी धगर घिनोनी तस्त्रीर पता नहीं तो वह श्राप क्यों नहीं जानना चाहते ? यह पंजाब के हालात अब दूसरे सुवों में भी हो रहे हैं। लोगों के, एम० एल० ए० के घर जलाये जा रहे हैं, उनको इराया-धमकाया जा रहा है, उनके परिवारों में लोगों को मिट्टीं का तेल डाल कर जलाया जा रहा है, मारा जारहा है। यह क्या हो रहा है? अपर ऐसा हो रहा है, ता सरकार की उसकी रोक-थाम करने के लिये आगे आना चाहिये या नहीं ? पंजाब में जो धदालतें बनी हैं, वे इसलिये बनी हैं कि जिन्होंने टेरोरिज्म किया है उनके विषद्ध केस हैं, उन्होंने मर्डर किए हैं, एक नहीं, दस-दश्त मर्डर बिए हैं । श्राप बंहां कभी आये नहीं, आपने कभी देखा नहीं। ग्राप मारने वालों में रहे हैं, मरने वालों में नहीं ।... (व्यवधान)...

श्री नेपालदेध श्रद्धाचार्य (पश्चिमी बंगाल) : आपको तो जाना पड़ा । यह अमें की बात है।...

भी बरबारा सिंह: मुझे मत छेड़िये। मैं घाएको बहुत कुछ कह सकता हूं। ... (ब्यवधान)...मैं उन पार्टियों का जानता हूं, जो धाज भी पंजाब में यह कह रही हैं कि मासूमों को पवड़ा है। मासूमों को नहीं पकड़ा हमने, हमने उनको पकड़ा है, किन्होंने करन किये हैं, जिन्होंने मासुमों का खुन किया है, जिन्होंने लूटमार की है। यह कूए के धन्दर, जो गुरुद्वारे में हैं, उसमें लुट का माल मिता है। आपने देखा नहीं है। अगर श्रांखें बंद करके समझना चाहते हैं, तो बात ग्रह्म है। मैंने खुद कोई विमी नहीं रखी जिसना हो सका, वहीं काम किया है। लेकिन संघाल यह है कि हमने इनासेंट िसी का पत्रहा नहीं है। आप इनोसेंट को मारने वाले मुझसे बात करते हैं। मैं यह कहता है कि बहां की पार्टियों ने, मैं किसी पार्टी का नाम नहीं लेता, लेकिन उभरेंगे, जब मैं बहुंगा, वहाँ ऐसी पार्टी मौजूद है, जो आज भी यह कह रही है कि यह इसलिये हुआ कि फैनला पहले नहीं हुआ। यह पहले कभी कहते रहे कि यह ठीक किया है। सब पार्टी ने ठीक बह्मा, सिया एवः पार्टी के, सबने बाहा----ठीक हुम्राहै, जो एक्सन हुम्राहै मीर उसके बाद मुझी पता था कि श्रामे कुछ दिनों के याद यह दहेंने ग्रच्छा तो हुग्रा, लेकिन लेट हुन्ना है और फिर कहेंगे कि यह लेट जान बुझ कर विध्या है भीर फिर यह कहेंगे कि जान बूझ बार इस लिये वि:या है कि इलेक्शन जो हैं, उसमें किसनी मदद हमें मिल सवती है। यह कैसी बात है। यह हुआ और इसके सबूत रही यहां मौजूद बैठे हैं। पहले पार्टी ने कहा--ठीवा विध्या है। मैं समझता हूं कि इनकी पार्टी से भी समझदार इनका लीडर है, जिसने लंदन में भी जावार यह ब्यान दिया कि यहां ठींदा हुमा है। लेकिन हमारी राय हो सकती है कि देर से है। उसकी, अपने लोडर की

बात तो मानो । बड़ा मला बादमी है, वहां काम करने वाला है । क्यों उसकी मिट्टी पनीत करने के लिये यहां बैठे हों?

तो मैं बहुना चाहता हूं कि डिप्टी चेयरमैन साहब, पार्टियों ने यहां यह कहा कि वैसे पकड़े जा रहे हैं, ग्रंघाधुंध पकड़े जा रहे हैं। मैं बहता हूं कि मैं इनको चैलेन्ज करता हूं, जिन धादमियों के चालान हुये हैं, वे पकड़े गये हैं। उनमें आप बताएं कीन से आदमी हैं, जो गलत तीर पर पबड़े गए हैं ? यह कहने की बात क्या है? इस सब को लाने का मतलब यह नहीं है कि हम बेगुनाहां को पकड़ने के लिये सारी कोशिश कर रहे हैं। यह बात डेमोकेसी में बाती महीं है। हम डेमे कोती को बाहर जाना नहीं चाहते । लेकिन डेमोक्रेती में क्तिने लोग धकीन करते हैं, इस पर बहस होगी तो मैं बताऊंगा कि सारी पार्टियां क्या करती हैं और किस हद तक वे हेमोक्रेसी में यकीन करती हैं। आज डिस्इंटी-ग्रेशन की फोर्सेंग को हवा देने की आप कोशिश करेंगे और जो यह बिल आधा है उसके खिलाफ कहने की कोशिश करेंगे तो आप उन लोगों को सपार्ट करेंगे जो टैरेरियम चला कर मल्क से इंटीग्रेशन को तोडना चाहते हैं। में द्याप को बसाना चाहता हूं कि बाहर की फोर्सेज लगी हुई हैं। मैंने पहले उसके सब्त दिये हैं और अभी भी दे सकता हूं। यम-रीका में जो मीटिंग हुई है वहां क्या कुछ नहीं हुआ है ? जो जिया कह रहे हैं वह ठीक कह रहे हैं ? जो छोटी-छोटी साक्तें एठ रही हैं **क्या बह टेरे**रिज्म पैदा नहीं कर रही हैं। उनका इन्तजाम करने लगे हैं-एक सन्हब ने कहा--, बुजुर्ग हैं, बहते हैं यह तरीका नहीं है, इक्कोनोमिक फंट पर काम होता चाहिये--ठीक है, सारे फंट पर भदद होनी चाहिये-लेकिन पंजाब में जो हम से लड़ रहा है उसका पेट भरा हम्रा है। बह खाली पेट नहीं लड रहा है, भरे पेट ले लड़ रहा है। यह गलत है कि इकोनोमिक लाइन पर दी हुई मदद से लोगों को इस रास्ते से हटाया जा

श्री दरबारा सिंह]

सकता है। उनके दिमाग में अपनी ताकता दुवारा बहु।ल करने के लिये एक बहुम है और उसको पूरा करने के लिये एक्सड़ीम स्टेम्स की तरफ चले गये हैं और मैं समझता हूं कि जो लीग इनडाधरेश्ट उनको सपोट करते हैं वे भी उतने ही जिम्मेदार हैं। जितना मारने वाला जिम्मेदार होता है उतना ही पीछे प्लान करने वाला होता है।

डिपूटी चेधरपैन साहब, मैंने थोड़ा इस लिये कहा क्योंकि इन्होंने पंगाब का साम लिया है। इस पर फिर कभी बहस होगी तो फिर बोलेंगे जेकिन आज मैं इतना हो कहना जाहता हूं कि यह जो बिल है, जो आप के सामने हैं उसमें कर्वर्ड उन लोगों को पकड़ने की बात नहीं है जो पौलिटिकल वर्कर हों, सिविलाइज्ड हों। ऐते-ऐने अस्काण नहीं हैं सिविलाइज्ड नाम नहीं हैं। मार्ग यह है कि खुली फूट दे दी जाय जिसकों चाहे मार ले, जैसा वह इन्तजाम करना चाहे कर ले, जवान के लि-हाज से कर ले, ललवार से कर ले, बंदूक से कर ले, देज बा डिस्ड्डें सेशन कर दें। इस एक को रोकने के लिये यह बिल लाया गया है।

श्चर्मा जो बुता बोले व जोर समाकर सह रहे ये कि यह डेनोकेटिक नहीं है। क्या है डेबोके.टिक? मैं दूसरे मुरकां की बात नहीं करता। डेमोके है के खिलाफ कई मुल्कों में बहुत आवाज है। डेबोंकेडी के गाम पर हमारी डेंबोकें है को खत्म करने की की-शिणकी चारही है। मैं मही अर्ज करता है कि चारों तरफ जो हो रहा है उससे आप वाकिम हैं, उसके बारे में मैं कुछ नहीं कहना चाहमा । उसके लिहाज से ग्राप सोचें कि इस टेरोरि॰म को बन्द करने के लिये हमें क्रांभिश करनी चाहिये था नहीं करनी चाहिये। इसका इस्तेमाल गलत हो मैं उसके खिलाफ हुं। इसके साथ प्राप प्रन्दाज जरूर करें कि जो लोग टेरेरिजम कर रहे है; जरायम कर रहे है, नाजायज तौर पर लोगों ∗पर हार्वा होने की क्रोशिश कर

रहे हैं, किसी भी ढंग से कर रहे हैं, किसी लिहाज से कर रहे हैं दसको रोकने की जरूरत है। इन अल्काज के साथ मैं खत्म करता हूं।

श्री सुरत प्रसाद (विहार) : महोदय, में इस बिल का विरोध करने के लिये खड़ा हुआ हूं अभी सरकार के खूनी पंजे में बहुत से ऐसे कानून हैं जिन कानूनों के द्वारा लोगों के प्रधिकारों का हनन किया जाता है। यह कानृत भी सरकार के खूनी पंजे में एक ऐ । ही हियार होगा जिसके जरिये लोगों के जो अधिकार है उनका अपहरण होगा। सर-कार ने जहां आतंत्रवाद की परिभाषा की है उसके दायरे में साधारण से साधारण एजीटेशन भी जो होगा और अहां परवह कानून लागू ल होगा उसके दायरे में यह लाया जा सकता है। सरकार ने परिभाषा की जो समुची बातें है उनकी छोर ध्यान नहीं दिलाया है। मैं बाएका ध्यान महत्र दा लाइनों की फ्रोर खास कर दिलामा चाहता हं जो इत प्रकार हैं :---

"coercing and over-aweing the Government established by law and disruption oi services and means of communication"

गे ऐसे ब्यानक शब्द हैं जिनके दायरे के अंदर जनता का कोई भी स्वस्य और पवित्र यादीलन लाया जा सकता है और सरकार यह कहेगी कि यह बादालन कानून के द्वारा स्थापित जो सरकार है उसको कोग्रर्स करने ग्रीर उसको मोबरध्रो अने के लिये चलाया गया है इस लिये मैं इस कानून को राक्षसी कानून की संबा देता हूं और इसके द्वारा सरकार के राक्षर्सा हाथ भीर भी अधिक मजबूत हो जायेंगे। यह कानून महज पंजाब तक ही सीमित नहीं रहेगा। सरकार जहां चाहे और जहां कही वह देखेगी कि भातंकवाद प्रकट हो रहा है वहां इस कानून को लागू करने की कंशिश करेगी। मैं विक्षार से प्राता हूं। पंजाब में प्रातंक्ष्याद एक दूसरे किस्म का अलंकवाद है। विहार में भी नक्सलाइट्स हैं। उन्हें भी श्रातंक-बादी की संज्ञा दी जाती है। वहां पर भी

नक्सलाइट्स मामूली से मामूली जो काम करते हैं तो उनको और दूसरे खेत ममदूरों को तरह-तरह के केसों में फंसा देने की कोशिश की जाती हैं और इस तरह से उनको तंग और तबाह किया जाता है कि जिस का कोई ठिकाना नहीं। मेरी समझ तो यह है कि अगर यह कानून पारित हो गया तो बिहार के अंदर, विपुरा और मणिपुर के अंदर और आसाम के कुछ हिस्सों में भी यह कानून लागू किया जायेगा ग्रीर बहां पर जो किसानों ग्रीर मज-दुरों के जायज आंदोलन चलते हैं उनको दवाने की कोशिश की जायेगी। मैं सरकार से जानना चाहता हं कि सरकार ने जो शेड्यूल आफेंस की बात वही हैं उसके दायरे में कुछ ऐसी धाराओं का जिन्न किया है जिनका ठीक से ग्रध्ययन किया जाय तो ऐसा लगता है कि इस कानून के रहते कोई भी ट्रेड यूनियन अविलन, कोई भी किसानों और मञ्जूरों का श्रादोलन चलाना मुश्किल हो जायेगा । घारा 332 भी शेड्यूल आफेंस के ग्रंदर लायो गयी हैं और 332 धारा क्या है। 332 धारा में सरकारी अधिकारी को कोई कानून अनु-पालन करने में कोई बाधा डालेगा तो वह भी इस कानन की धारा में ब्रा जायेगा जहां कि यह कानून लागु होता है। 332 धारा के अन्दर जो प्रावधान है यदि पंजाब में यह कानून लागू हो। गया है तो पंजाब में ही नहीं ग्रन्य राज्यों में भी जहां सरकार के अधिकारी किसानों के बैल कुर्क कर लेते हैं, उनके मवेशी जब्त कर लेते हैं, ये तमाम बातें करते हैं, जो कि गैर-कानूनी हैं, ग्रगर इनको भी किसान रोके तो वह 332 धारा में आ जाएगा । मैं सांकार से इसकी सफाई चाहता है।

इसमें धारा 342 भी है जिसको चेराव कहा जाता है आम भाषा में। किसान ग्रीर मजदूर ग्राज बी उडी ० श्री० ग्रौर सरकारी अधिकारियों का घेराव

करते हैं। डिमांस्ट्रेशन करते हैं। कोई भी डिमांस्ट्रेशन हो उसको घेराव की संज्ञा दी जा सकती है। इसलिए मैं कहना चाहंगा कि इस कानून की बांह इतनी लंबी फैला दी गई है कि कोई भी मामूली से मामुली काम भी जो किया जाएगा उसको सरकार इस टैरोरिस्ट कानून में ले जाएगी । इसलिए कोई भी किसान का आंदोलन हो, खेत मजदूर का आंदोलन हो, ट्रेड युनियन ग्रांदोलन हो, उनको चलना मुश्किल हो जाएग ।

दूसरी बात मैं इस सम्बन्ध में सरकार से कहना चाहुंगा कि इस कानून के अन्दर समरी ट्रायल की व्यवस्था की गई है जिसका अर्थ यह हुआ कि किसी भी अपराधी को यह सुविधा हांसिल नहीं रहेगी कि वह अपना डिफेंस सही ढग से कर सके क्योंकि संगीन से संगीन जुर्म इस धारा के दायरे में आते हैं। ऐसी अवस्था में समरी द्रायल की व्यवस्था करके सरकार ने, जो एक्युज्ड को बचाव की सुविधा रहती है, उससे उसे वंचित कर दिया है।

मैं बहुत सी बातें नहीं कहना चाहता जिनका जिक माननीय सदस्यों ने कर दिया है, लेकिन एक बात मैं सरकार के ड्यान में ग्रवश्य लाना चाहता हूं कि ग्रभी तक यह परंपरा थी कि एक्यूज्ड को यह माना जाता था कि वह बेगुनाह है स्रौर कानून के अन्दर कोर्टमें सरकार को यह साबित करना पड़ता था कि वह गुनाह-गार है। लेकिन ग्राज के कानून में यह व्यवस्था की जा रही है कि ऐक्यूज्ड को स्वयं यह साबित करना पड़ेगा कि वह पाक-साफ है । ऐसी ब्यवस्था जूरिसपुर्डे स श्राफ लॉ में नहीं होती ।

श्रंत में मैं सरकार से कड़ना चाहता हं कि यह कानून ग्रांतकवादियों से लड़ने [श्री दरबारा सिह]

के लिए बनाया गया है । लेकिन धातंक-बाद की लड़ाई कानून के जिरए नहीं हो सकती । सरकार ने कहा कि उसकी नीयत बिलकुल पाक-साफ है, इसका दुरुपयोग नहीं होगा । लेकिन सरकार के जितने भी कानून पास हुए हैं उन तमाम कानूनों का दुरुपयोग हुग्रा है और इस कानून का भी दुरुपयोग होगा । इसलिए में सरकार की नीयत पर नहीं जाता, उसके व्यवहार पर जाता हूं ।

ग्रन्त में मैं कहना चाहता हं कि श्चांतकवाद की लड़ाई इस कानून के जरिए नहीं लड़ी जा सकती । आंतकवाद से सरकार को फाइट करना है तो हिन्द्स्तान के किसानों ग्रौर मजदूरों के हितों का संपादन करना होगा जिनके बल पर इस ग्रातंकवाद का मुकाबला किया जा सकता है । लेदिन इसको बढ़ावा कहां से मिल रहा है ? मैं सरकार से कहना चाहता हूं कि त्रिपुरा में उपजाति समिति है, चनाव में कांग्रेस ग्राई का समझीत। हम्रा स्रोर इस सरकार ने उस जमात को जो श्रांतकवाद जमात थी. उसको इज्जत ग्रीर प्रतिष्ठा दी इसी तरह से जो मिजोरम का नेशनल फांट हैं, जिसके नेता लाल डेंगा हैं, कांग्रेस पार्टी के द्वारा उसको बलाकर ग्राज तक नव्र-मध्र बातें हुई हैं, कांग्रेस पार्टी ग्रीर रूसकी सरकार के द्वारा की जा रही है। इसलिए इस तरह का कान्न पारित हो जाने से ही अगर सरकार यह समझती हैं कि श्रातंत्रवाद का मकाबला कर लेगी तो वह धोके में है, कभी भी इसका सामना नहीं किया जा सकता । इसलिए सरकार अगर चाहती है कि आंतकवाद से फाइट करेंगे तो उसके लिए जरूरत इस बात की है कि सरकार देश के अन्दर जो सामाजविः व्यवस्था है उसमें बनियादी € १ में परिवर्तन करे। ताकि देश के

ग्रंदर में ग्रातंकवाद का मकाबला किया जा सके । हमारे यहां जो बामपंथी ग्रांतक-वादी उभरे हैं इसके लिए जिम्मेदार हैं। इसके लिए सरकार जिम्मेदार हैं। जो सोशल लाज बनाते हैं, जैसे लैंड रिफार्म लॉ या दूसरे लाज हैं, इस तरह के जितने भी कानन हैं उन कानुन का सही ढंग से पालन नहीं होता । इसलिए वामपंथी आतंकवादी भी देश के श्रंदर जोर पकड रहे हैं । मैं सरकार से कहना चाहता हं कि आतंकवाद का मकाबला महज कानन पारित करने से नहीं होगा। पंजाब के खंदर जो टैरोरिस्ट्स टन हुए हैं इसके मुख्य कारण यह हैं कि भिडरवाला पैदा हुए, इसके मुख्य कारण यह हैं कि वहां की कृषि की पैदा-वार में ठहरााव ग्राया, सरकार ने वहां पर जानबझ कर बड़े उद्योगों का विकास नहीं किया । यह भी कारण रहे जिसकी वजह से वहां टैरोरिज्म पैदा हुआ । मैं सरकार से कहनां चाहता हं कि ग्रगर सरकार चाहती हैं कि ग्रातंकवाद का मकाबला करे तो उसे सही ढंग से देश के ग्रंदर सामाजिक ग्रौर ग्राथिक जो बनियादी बातें हैं उसको लाग करे और ब्रावश्यक कदम डठाये ।

श्री जसवन्त सिंह: जनाब सदर साहब, श्राप सहीं फर्मा रहे हैं। सरदार दरबारा सिंह जो सरकारी पक्ष के हैं, ने एक-दो बात कहीं हैं। एक-दो बातें जो उन्होंने कहीं हैं, मैं जरूर समझता हूं कि उसका छोटा-सा जवाब दं। मैं उनकी बात का इत्तिफाक करता हूं कि उन्होंने गांव में, कोर्ट में हम वगैरह का जो यहां बयान किया वह हमलें से किसी से छिपा हुशा नहीं है। सरदार दरबारा सिंह ने जो यह फर्माया कि मैं उस बात से वाकिफ नहीं। मुझे समझ नहीं श्राया वह कैसे यह बात कह गये। एक बात मैं छोटे में ग्रर्ज करना चाहुंग

सरकारी पक्ष को कि उनका यह सोचना कि फौज का इस्तेमाल करके सरकार ने अपनी ताकत का कोई सबूत दिया है, यह एक बड़ी गलतफहमी होगी। (अथवधान)

कुछ माननीय सदस्य : किसने कहा ?

श्री जसर्वत सिंह : सरदार दरबारा सिंह ने यह बात कही हैं ।

श्री कल्पनाथ राख: किसी ने यह बात नहीं कही हैं।

श्री जसवंत सिंह : सरदार दरबारा ्रिसह ने यहां कही है जिसके बारे में चर्चा कर रहा हं। इसका सिलसिला टेरोरिज्म, हेरोरिस्टस इन सब के साथ जुड़ा हम्रा है, क्योंकि यह टैरोरिज्म ही ग्रति-बादी है और इन अतिवादियों को कंट्रोल में रखने के लिए ही यह कानून बनाना जरूरी हो गया था । जनाब सदर साहब, मेरी यह गुजारिश है कि यह जो आतंक-बाद चल रहा है यह कोई म्राज का सिल-सिला नहीं है यह सन् 1981, 1982 और 1983 से चल रहा हैं। मरहम जरनैल सिंह भिडरवाला, यह कोई स्नाज का सिलसिला नहीं है । भ्राज हमें भ्रगस्त महीने में, सन् 1984 में ऐसा लगता है कि आग लग गई और बुझाने के लिए फीज को बुलाया गया ब्राजाद हिन्द्स्तान में पहली बार श्रहमद गाह अब्दाली के ं बाद तवारीख इसका गवाह है, कि पहली ार फीज गई है। यह अपने आप में हम सोचते हैं कि हिन्दस्तान के लिए बहुत बड़ी चर्चा की बात है। जब ग्राग नग गई तब उसके बाद 14 जुलाई, 1984 को फीज बलाई गई ग्रीर ग्राग बझाई गई, बझाने की कोशिश शरू हो गई । उसके बाद 14 जुलाई, 1984 को जब यह सारा सिलसिला एक रूप से स्टत्म हो गया, एक चैंग्टर बंद हो गया

तो नया- सिलसिला शुरू हुआ। सरदार साहब फर्माते हैं कि टैरोरिज्म को कंटोल करने के लिए हम को 14 जुलाई को यह आर्डिनेंस लाना जरूरी हो गया । एक सवाल का जवाब फिर भी बाकी रह जाता है। सन् 1981 में यह कान्त क्यों नहीं लाया गया, सन् 1982 में यह कानुन क्यों नहीं लाया गया । सन 1983 में यह क्यों नहीं लाया गया 1984 के शुरू में यह कानुन क्यों नही लाया गया । जब ग्राग बुझ चुकी थी उसके बाद यह लाने की जरूरत क्यों पड़ी ? Sir, I go on to some of the pointwhich were made by the hon. Minister of state for Home Affairs, and I shall be very brief because the debate is tending to became repetitious. I am aware of the mood of the House. People want to get

Sir, I raise just four very small point and three very small proposition, which will not take me more than a minute and a half to put across.

SHRI DARBARA SINGH: Sir, in make absence my friend has said that I said something about the appreciation Jone by Congressmen of the army action. I want to see the record straight, I said that parties except one appreciated the arm action, but lafer on, slowly, just in a veindirect manner, they started opposing that is what I said.

SHRI JASWANT SINGH: The real abate can take place as to who did when the Punjab budget is taken up shall not involve myself any more on the particular point.

I shall put across, as on an earlier of sion, in the context of the Terrorist Atlanded Areas (Special Courts) Bill, three four questions which arise. What is philosophy, the ethos, the style of government? Are to identify the image of your Governments such enactments? Is that the philosophy underlying your Government? What the ethos? What prompts you to be these Bills in such ordinance-like (18)

[Shri Jaswant Singh]

that the image of your Government becomes identified with these? And if the image of the Government gets identified with these, then there are consequential effects of it, to which please pay heed.

Sir, what is the shape, structure of the Indian society towards which we collectively wish to aspire?

These are the questions which arise. How are we responding to the challenges of nation-building in the fourth decade of our independence? I am constained to' point out that by the attitude, by the manner in which we are handling our prob. lems to these challenges to nation bulling our response is ad-hocist and our response is marked by very deep insentitivity. I need to keep quiet only for half a minute and you will recognise what I mean by incensitivity.

Sir, the final question that I put across is: what is the image and reality of India that we want our children to inherit? Is it to be identified by such enactments?

I put across very briefly four prepositions, having a direct nexus to the present Bill. A law, or any law, which tries in camera basing prosecution on the assumption of guilt and requires innocence to be proved is an uncivilised law and will not enable us to pre-erve society or achieve homogeneity. I put it to you, because contextually Punjab was repeatedly brought up, that if Punjab is a sad story of ruination that can be brought about resulting from a nexus between religion an i politics, then the reverse assertion of the same nexus deriving its strength and impetus from official patronage is equally damaging. If one nexus of religion and politics was wrong, then the reverse nexus with official patronage is a'so wrong.

Sir. I put it *to* you that history teaches. It will take me half a minute. I am quite saddened because we may contentitiously argue against one another's party points. Parlies may fight, as if assuming a constancy of what we are attempting to serve. But if in the process of doing what we are doing, we destroy o_r contribute to the destruction of the nation, then there will

1 be no parties left either. My objection c the grounds of disapproval of the preset Bill, therefore, would remain reiterate and 1 reiterate my opposition and con elude.

SHRI P. VENKATASUBBAIAH; Mi Deputy Chairman, Sir, Shri Jaswant Singl can speak in a very beautiful language anc he can coin words so as to create an impression as if we are doing something wrong and anti-national. He also askec what the reality of India is? What the image of India is? I can only say without any fear of contradiction that the image of our country under the leadership of Shrimati Indira.Gandhi is very high in the world. Even her worst critics have realised that here is a leader who can save this country from disintegration. And "V honourable freinds here are adopting an ostrich-like policy. They refuse to seethe reality. They do not understand how by their hostile attitude they have been alienating themselves from the people. Theifr should realise that the country under the" leadership of the Prime Minister has at no point of time after independence, been laced with a situation like the one we are facing today. When my friends speak about terrorists, perhaps they do not realise that the terrorists we are dealing with in Punjab are quite different They are the terrorists who want this country to be vivisected, terrorists who want to create anarchy in this country, terrorists who are mercilessly murdering innocent people, terrorists who are looting property. May I ask, my friends, in all humilityare these legitimate activities? This is an extraordinary situation. We are ourselves not happy to bring forward Bill for the approval of the House. But we have to deal with an extraordinary situation. Naturally, therefore, extraordinary remedies required. Tt is only in that context that this Bill has" been brought forward. Even then I have said in my opening remarks that the judicial process has not been circumvented. We have only tried and we have bee» trying to reduce the avoidable delay ia trying these cases. Special courts are established not arbitrarily. The judge T>f the Special Court is appointed with ths concurrence of the Chief Justice. Special courts will be established only io place*

wliich have been declared as terrorist-affected areas. By passing this Bill, sou motu the entire area is not declared as a terrorist-affected area. A definition bas been given as to which are the terrorist-affected areas. It has been clearly stated in this Bill that these are the areas which can be declared as terrorist-affected areas. And terrorists also have been defined clearly. It is not as though we are trying to take any political vendatta against any person. As a matter of fact, Government will not come in the way of any legitimate activity, trade union activity or political activity. It has been clearly defined in the Bill. If the honourable Members would like to listen, I can read it out. Sir, an area is declared as terrorist affected automatically on the passing of the Bill. A conscious decision will have to be taken in such cases. We have defined the term 'terrorist' also.

-> Sir, they have taken objection with regard to inclusion of sections 153A and 153B of the Indian Penal Code. They say it is aimed at trade, union and labour activities. It is not correct. Section 153A is promoting enmity between religious, racial and linguistic groups. Similarly Section 153 B is also connected with groups of religious, racial anj linguistic character. These sections cannot be used to curb trade union and labour activities. That apprehension is misplaced.

We have provided for *in camera* frial because witnesses have to be protected. Shri Darbara Singh has really lightened my burden by explaining how witnesses are being harassed and new Judges are threatened. How can a fair trial be ever held in such circumstances? Even there We have made certain provisions to the effect that if the witness wants or if the . prosecution or the Judge wants that the trial should be open, op«n trial can heallowed.

With regard to appellate authority, we have taken out only the High Court. The apeal lie's to the Supreme Court.

About presumption, the Evidence Act has been amended in this case. The is for general application n»t only operative in terrorist affected area, in other disturbed areas as well. ^But there ar© ade-

quate inbuilt safeguards. Presumption can be raised only in a very limited number of cases concerning waging war against the Store Sections 121, 121A, 122 and 123, conspiracy in respect of offences in sections 122 and 123. Secondly, the area must be disturbed. Either the area has been declared a disturbed area under some law or there has been extensive disturbance of public peace for over a period of one month. In normal times this presumption cannot be raised. Thirdly, presumptions can be raised only when the person was present at the place from where firearms etc. were used. This has to be proved by these prosecutions. One cannot say that since the person was present he will be liable for action. The person should be at a place from where firearms explosives were used against armed forces when they were engaged in the discharge their duties. Thus, the section has limited scope. If firearms are used against civilians, no such presumption can be Keeping in view the general raised. human conduct, it cannot be reasonably argued that in disturbed times when firearms are used from a place at armed forces, sonmeone will be just watching How can it be possible? If someone was present at that time it would be reasonable to assume that he was associated with what was going on. Therefore, cannot be said that raising of presumption in such a situation is unreasonable. The person who is so implicated has got the right of rebuttal.

One of my friends has mentioned out summary trials. The provision in the Bill is that the offences punishable up three years can be tried summarily by the special courts...(Interruption) Here court is higher and punishment providis also lesser than what is provided in so ral cases under summary trial in Cr. P When a case is tried summarily, maximum punishment is three months der the Cr.P.C. In the Bill maxim sentence prescribed is two years. The have also increased the maximum punis ment. It does not mean that in evcase three years' imprisonment will given. It will be seen that the proviwith regard to summary trial is not a m thing. Under the Essential Commod

[Shri P. Venkatasubbaiah]

Act, cases can be tried by special courts of Judicial Magistrates in a summary way, and the maximum punishment can be two years.

Sir these are some of the salient features of this Bill. As a matter of fact, we have to deal with an extraordinary situation when the integrity of the country is threatened. So I would only urge the hon. Members that they give their whole-hearted support instead of making criticism that is either not relevant or valid in the present circumstances. (Interruptions).

MR. DEPUTY CHAIRMAN; Now, I shall first put the Statutory Resolution of Shri Jaswant Singh to vote. The question ts:

"That this House disapproves of the Terrorist Affected Areas (Special Courts) Ordinance, 1984 (No. 9 of 1984) promulgated by the President on t'ne 14th July, 1984."

9.00 P.M.

The House divided.

. Ayee 19

Noes 99

Ayes—19

Advani, Shri Lal K.

Barman, Shri Debendra Nath

Bhattacharjee, Shri Nepaldev Bhattacharya, Shrimati Ila

Chakraborty, Shri Amarprosad

Chatterjee, Shri Nirmal

Dhabe, Shri S. W.

Ghosh, Shri Dipen

Goswami, Shri Biswa

Jaswant Singh, Shri

Kushawaha, Shri Ram Naresh

Mazumder, Shri Ramkrishna

Mohanan, Shri K.

Mukherjee, Shrimati Kanak

Patel, Dr. Shanti G.

Pradhan, Shri Badri Narayan

Quasem, Shri Mostafa Bin Sen, Shri Sukomal Suraj Prasad, Shri

Noes-99

Ali, Shri Syed Rahmat

Amarjit Kaur, Shrimati Arif, Shrj Mohammed Usman

Arun Singh, Shri

Bansal, Shri Pawan Kumar

Basheer, Shri T.

Basumatari, Shri Dharanidhar

Bhardwaj, Shri Hansraj

Bhatt, Shri Nand Kishore

Bhattacharjee, Shri Kamalendu

Bhim* Raj, Shri

Chandrasekhar, Shrimati Maragatham

' Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chavan, Shrimati Premilabai Dajisaheb

Chowdhury, Ram Sewak

Dalwai, Shri Husen

D'arbara Singh, Shri

Das, Shrimati Monika

Desai, Shri Jagesh

Dharmavir Shri

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandhu

Handique, Shri Bijoy Krishna

Hanumanthappa, Shri H^

Haridas, Shri C.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Shri J. K.

Joshi, Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kalita, Shrj Fhubneswar

Kamble, Prof. N. M.

Kaul, Shrimati Krishna

Kaushik, Shri M. P. Khan, Shri F. M. Khaparde, Miss Saroj Kidwai, Dr. Mohd. Hashim Kollur, Shri M. L. Kureel Shri Piare Lall Urf Piare Lall Talib Unnavi Lokesh Chandra, Dr. Mahto, Shri Bhandhu Makwana, Shri Yogendra Malaviya, Shri Radhakishan Malhotra, Shrimati Usha Malik, Shri Satya Pal Manhar, Shri Bhagatram Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mirza Irhadbaig Aiyubbaig, Shri Mishra, Shri Mahendra Mohan Mittal, Shri Sat Paul Mohapatra, Shri Shyam Sunder Mukherice, Shri Pranab Pachouri, Shri Suresh Pahadia, Shrimati Shanti Pandey, Shrimati Manorama Pandey, Shri Sudhakar Panicker, Shri K. Vasudeva Paswan, Shri Ram Bhagat Patel, Shri Ram Pujan Patil, Shri Dinkarrao Govindrao Prajapati, Shri Pravin Kumar Rafique Alam, Shri Rai, Shri Kalonath Rajagopal, Shri M. Ramachandran, Shri M. S. Ramakrishnan, Shri R. Ramamurthy, Shri K. Thindivanam Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Razi, Shri Syed Sibtey Reddy, Shri T. Chandrasekhar Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Sankata Prasad, Dr. Saring, Shri Leonard Soloman Sharma, Shri Anand Sharma, Shri A. P.

Shukla, Shri Keshavprasad Singh, Shrimati Pratibha Singh, Shri R. K. Jaichandra Singh, Dr. Rudra Pratap Singh, Shri Vishvajit Prithvijit Sukul, Shri P. N. Sultan, Shrimati Maimoona Sultan Singh, Shri Swu, Shri Scato Thakur Jagatpal Singh Thakur, Shri Rameshwar Thangabalu, Shri T. Tripathi, Shri Chandrika Prasad Valiullah, Shri Raoof Yadav, Shri Ramanand The Motion was Negatived, DEPUTY CHAIRMAN: Now, the question is: "That the Bill to provide for the speedy trial of certain offences in terrorist affected areas and for matters connected therewith, as passed by the Lok Sabha, be taken into considera. tion." The House divided: Ayes 19 Ayes-99 Ali, Shri Syed Rahmat Amarjit Kaur, Shrimati Arif, Shri Mohammed Usman Arun Singh, Shri Bansal, Shri Pawan Kumar Basheer, Shri T. Basumatari, Shri Dharanidhar Bharadwaj, Shri Ramchandra Bhardwaj, Shri Hansraj Bhatt, Shri Nand Kishore Bhattacharjee, Shri Kamalendu

Arif, Shri Mohammed Usman
Arun Singh, Shri
Bansal, Shri Pawan Kumar
Basheer, Shri T.
Basumatari, Shri Dharanidhar
Bharadwaj, Shri Ramchandra
Bhardwaj, Shri Hansraj
Bhatt, Shri Nand Kishore
Bhattacharjee, Shri Kamalendu
Bhim Raj, Shri
Chandrasekhar, Shrimati Maragatham
Chatterjee, Prof. (Mrs.) Asima
Chavan, Shrimati Premilabai Dajisaheb
Chowdhury, Ram Sewak
Dalwai, Shri Husen
Darbara Singh, Shri
Das, Shrimati Monika
Desai, Shri Jagesh
Dharmavir, Shri

[Mr. Deputy Chairman'!

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Govind Das, Shri

Gupta, Shri Vishwa Bandha

Handique, Shri Bijoy Krishna

Hanumanthappa, Shri H.

Haridas, Shri C.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jacob, Shri M. M.

Jadhav, Shri Vithalrao M'adbavarao

Jain, Shri J. K.

Joshi, Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khan, Shrj F. M.

Khaparde, Miss Saroj

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Kureel, Shrj Piare Lal Urf Piare Lall

Talib Unnavi •

Lokesh, Chandra Dr.

Mahto, Shri Bandhu

Makwana, Shrj Yogendra

Malaviya, Shri Radhakishan

Malhotra, Shrimati Usha

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirza Irshadbeg Aiyubbaig, Shri

Mishra, Shri Mahendra Mohan

Mittal, Shri Sat Paul

Mohapatra, Shri Shyam Sundar

Mukherjee, Shri Pranab

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Pandey, Shrimati Manorama

Pandey, Shri Sudhakar

Panicker, Shri K. Vasudeva

Paswan, Shri Ram Bhagat

Patel, Shri Ram Pujan

Patil, Shri Dinkarrao Govindrao

Prajapati, Shri Pravin Kumar

Rafique Alam, Shri

Rai, Shrr Kalpnath

Rajagopal, Shri M.

Ramachandran, Shri M. fy.

Ramakrishnan, Shri R.

Ramamurthy, Shri K. Thindivanam

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsingbhai Pataliy a

bhai

Razi, Shri Syed Sibtey

Reddy, Shri T. Chandrasekhar

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Sankata Prasad, Dr.

Saring, Shri Leonard Soloman

Sharma, Shri Anand

Sharma, Shri A, P.

Shukla, Shri Keshavprasad

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Dr. Rudra Pratap

Singh, Stui Vishvajit Prithvijit

Sukul, Shri P- N.

Sultan, Shrimati Maimoona

Sultan Singh, Shri

Swai, Shri Scato

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thangabalu, Shri T.

Tripathi, Shri Chandrika Prasad

Valiullah, Shri Raoof

Yadav, Shri Ramanand

Noes-19

Advani, Lal K.

Barman, Shri Debendra Nath

Bhattacharjee, Shri Nepaldev

Bhattacharya, Shrimati Ust

Chakraborty, Shri Amarprosad

Chatterjee, Shri Nirmal

Dhabe, Shri S. W.
Ghosh, Shri Dipen
Goswami, Shri Biswa
Kushawaha, Shri Ram Naresh
Mazumdar, Shri Ramkrishna
Mohanan, Shri K.
Mukherjee, Shrimati Kanak
Patel, Dr. Shanti G.
Pradhan, Shri Badri Narayan
Quasem, Shri Mustafa Bin
Scindia, Shrimati Vijaya Raje
Sen, Shri Sukomal
Suraj Prasad, Shri

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

The motion was adopted.

Clauses 2 to 8 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, wt will take up clause 9. There is one $\&^m*$ endment by Shri Dipen Ghosh. Yes, Mr. Ghosh.

Clause 9—Public Prosecutors

SHRI DIPEN GHOSH: Sh, I more;

(1) "That at page 5, line 40, after me words 'he has been', the words *a bonafide permanent resident of the State or the Union Territory concerned and' be inserted."

The question was proposed. SHRI DIPEN GHOSH: Sir, while moving this amendment I want to put the record straight because when I heard Darbaraji and w_e heard also the Minister of State for Home Affairs they referred to the terrorist activities which are prevalent in the State of Punjab.

AN HON. MEMBER; What is your amendment, Mr. Ghosh?

SHRI DIPEN GHOSH: I know. You need not teach me. (Interruptions) You have come only the other day. Don't try to teach me. Had the Minister brought this Bill only to declare terrorist affected areas in Punjab, then the speeches which the hon. Minister and hon. Darabaraji has given would have been appropriate.

But this Bill is meant for arming Government with the right of declaring any part of our country as a terrorist affected area. So, I want to put a simple question to the hon. Minister. Does Government visualise that India has reached a stage where the Central Government considers that any area of this country is required to be declared a terrorist affected area in the near future? The second thing, Sir, and this is a serious thing is that, because the Minister has said it, does the Minister propose to the countrymen that a situation has been obtaining in our country today where the Central Government requires a legislation which should enable it to declare part of the country as a terrorist affected area and to prosecute the person or persons found indulging in terrorist activities as stated in this thing? So, Sir another thing is that.

MR. DEPUTY CHAIRMAN: Mr. Ghosh, at this gtage you cannot make a speech.

SHRI DIPEN GHOSH: Then I will speak on each occasion.

MR. DEPUTY CHAIRMAN: You can speak on hundred occasions but not in a general way in this fashion,

SHRI DIPEN GHOSH; Then I will speak on each occasion.

MR, DEPUTY CHAIRMAN: You speak but confine your remarks on the amendment. Do not get angry. Mr. Ghosh, you have become the leader of a party.

SHRI DIPEN GHOSH: I wanted to make one simple statement. If you don't allow me, I will speak on each amendment separately.

MR. DEPUTY CHAIRMAN: You can speak hundred times but don't get agitated like this on these matters. I will now put the amendment to vote. Under the rules, I can ask members to rise on their seats and We can have a count. «

SHRI DIPEN GHOSH; You cannot circumvent. .(*Interruptions*).

SHRI R. RAMAKRISHNAN: Please listen to me. I want to speak.

He wanted to make a point and he asked for one minute; you could allow him; unnecessarily tempers are running high... (Interruptions).

MR. DEPUTY CHAIRMAN: You are •taking up the role of a teacher. what is the point that he has made.

SHRI R. RAMAKRISHNAN: He only wanted two minutes.

MR. DEPUTY CHAIRMAN: Please here me first. The rule says;

"If the opinion of the Chairman as to the decision of a question is challenged, he may, if he thinks fit, ask t'ne members who are for "Aye" and these for "No" respectively to rise in their places and, on account being taken, he may declare the determination of the council. In such a case, the names of the voters shall not be recorded."

This is fhe rule.

SHRI LAL K. ADVANI (Madhya Pradesh). Sir, I am aware of the rule, and I have pointed out to him. I would say that the tradition of this House has been that if a division is demanded, it is by electronic voting. That has been the tradition of this House. Let us net depart from that.

MR. DEPUTY CHAIRMAN: I my self have done it; but that is not the tradition.

SHRI LAL K. ADVANI: I am aware of it. But the Chairman has certain in powers under the rules. Generally speaking, traditions are adhered to. Let u_s not depart from the tradition. But I am requesting Mr. Ghosh also not to press it. Having registered our protest once, let us allow proceedings to go on.

I am requesting him and I am sure he will agree.

MR. DEPUTY CHAIRMAN: In the past also, on so many orcasions this has happened. There is no hurry; we can go on slowly.

SHRIMATI KANAK MUKHERJEE You can request, Madarn, as many time as you like; I have no objection. Bu don't get angy; let us allow the rules.

Now, I put the clauses to vote.

Clause 9 was added to the Bill.
Clause 10 was added to the Bill.

Clause 11—Power of Supreme Court to transfer case

MR. DEPUTY CHAIRMAN: Clause 11 There is one amendment.
SHRI DIPEN GHOSH; Sir, I move:

"That at page 6, after line 37, the following be *inserted* namely:—

"provided that any person committed to trial under this Act may apply direct to the Chief Justice of the Supreme Court for justice.'*

The question was proposed.

SHRI DIPEN GHOSH; Sir, my amendment is very explicit and obvious and it is as explicit as these people's objection to this amendment will be explicit.

MR. DEPUTY CHAIRMAN: The question is:

"Tbat at page 6, after line 37, the following be inserted, namely:—

"Provided that any person committed to trial UHder this Act may apply direct to the Chief Justice of the Supreme Court for justice."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is;

"That clause 11 stand part of the Bill."

The motion was adopted.

Clause 11 M>as added to the Bill.

Clause 12 (.Protection of Witnesses

SHRI DIPEN GHOSH; Sir, I move:

3; "That at page 6, line 39, *after* the words 'in camera' the words 'if the person accused so desires specifically' be .. *inserted*,"

- 4. "That at page 6, lines 42 to 45 be deleted."
- 5. "That at page *1*, lines 1 to 12 be *deleted.*"

Ihe question was put and the motion was negatived,

MR. DEPUTY CHAIRMAN: The question is:

"That clause 12 stand part of the Bill.".

The motion was adopted.

Ι

Clause 12 was added to the Bill.
Clause 13 (Power to tranter cases to . !
regular Courts

SHRI DIPEN GHOSH: Sir, I move:

6. "That at page 7, lities 14-15, the words 'notwithstanding that it has no jurisdiction to try such ofience' be deleted."

7. "That at page *1*, *after* line 18, the following be *inserted*, namely:

"provided that the person or persons whose case or cases are taken cognizance of shall be paid adequate costs"

The question was put and the motion was negatived.

MR.. DEPUTY CHAIRMAN: The question is:

"That clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill. Clause 14 (Appeal)

SHRI DIPEN GHOSH: Sir, I move:

- 8. "That at page ?, lines 20-21, the words 'not being interlocutory order⁵ be deleted."
- 9. 'That at page *T*, limes 22 and 23 be *deleted*."

The question was put and the motion wot negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 14 stand part of **tbe** Bill."

The motion was adopted.

Clause 14 was added to the Bill.

Clause 15 (Modified application of certain provisions of the Code.)

SHRI DIPEN GHOSH: Sir, I move:

- 10. 'That at page ,8 lines 1 to 3 be deleted.'"
- 11. "That at page 8, line 4, *jor* the words "no person' the words 'the person' be *substituted*."
- 12. 'That at page 8, Ibe 6, *for* the word 'unless' the word 'if' be *substituted*."
- 13. "That at page 8, line 8, the word 'and' be *deleted*."
- 14. "That at page 8, lines 9 to 15 be *deleted.*"

The question was put and the motion was negatived. •

MR. DEPUTY CHAIRMAN: The ques*

tion is:

That clause 15 stand part of th© wa."

The motion was adopted*

Clause 15 was added to the Bill.

Clause 16 (.Overriding effect of Act) SHRI DIPEN GHOSH: Sir, I move:

15. "That at page 8, *for* lines 16 to 21, the following be substituted, namely:

16.(1) The provisions of this Act shall have effect in so far as they are consistent with the provisions in the Code or any other law save as expressly provided in this Act, the provisions of the Code shall apply to the proceedings before a Special Court and for the purpose of the said provisions of rhe Code, the Special Court Bhall be deemed to be a court of Session'."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The que«fofl is:

"That clause 16 stand part of &• BUI."

v.' The motion was adopted.
Clause 16 was added to the Bill.
Clause 17 (Delegation) ^SHRI DIPEN GHOSH: Sir, I move:

16. "That at page 8, line 27, for tht words The Central Government may', the words 'the Central Government shall' be *substituted*,"

17. 'That at page 8, lines 27-28, tha words 'subject to such condition* as may be specified' be deleted." -

18. "That at page 8, line 28, the

words 'or any of' ha deleted."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The que»tion is:

"That clause 17 stand part of the Bill."

Tlie motion was adopted.

Clause 17 was added to the Bill.

Clause 18 (Power to make rules)

SHR1 DIPEN GHOSH: Sir, I move:

19. "That at page 8, line 31, *after* the words 'if any' the words 'with the concurrence of the High Courts' be *inserted*."

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 18 stand part of the Bill."

'- The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 to 21 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH: Sir, I beg to move:

"That the Bill be passed."

The question was proposed.

SHRI DIPEN GHOSH: Sir, Ihe hon.

Minister has very often quoted the Bill and the Schedule. Here I would like to quote the definition of "terrorist" as given in clause 2 of the Bill. It says:

"terrorist" means a person who indulges in he disruption *ot* serviee*

Here services mean the service* rua by the Governments, both at the Centre and in the States. I know a very good col-* league of mine who is present in this House This person on the other side happen to be the Chairman of an organisation which has convened a general strike for a day on 4th September whereby the services of all the State Governments will be disrupted. And that territory includes Punjab which has already been declared as a "terrorist affected" area under this Ordinance. And that gentleman has been going to that part of the country for making that strike a success. Will the Minister kindly tay whether that geotleman'B activities....

SHRI P. N. SUKUL (Uttar Pradesh): Sir, let me correct his impression. I have never gone to Punjab to make this strike successful. I had gone on other mission.

SHRI DIPEN GHOSH: So, he has been caught in his web. But I appreciate hit standing up. I appreciate that.

But finally I want to say that this is a draconian measure, this is a piece of legislation by which this Central Government run by the Congress(I) seeks to take a power which is almost a_n emergent power, that they are going to declare, they are going to convert this country into an emergency situation without declaring an emergency under the Constitution of India. So we cannot associate ourselves with the adoption of this draconian measure and in protest we are all walking out.

(Interruptions)

[At this stage some hon. Members left the Chamber.]

MR. DEPUTY CHAIRMAN; Order please.

SHRI P. VENKATASUBBAIAH: Sir, I want to put the record straight. He has given a misleading interpretation. Sir, "terrorist" means a person who indulges in wanton killing of persons ©r in violence or in the disruption of services or means

of communications essential to the community or in damaging property with a view to—

- (i) putting the public or any section of the public in fear; or
- (ii) affecting adversely the" harmony between different religious, racial, language or regional groups or castes or communities; or
- (iii) coercing or overawing the Government established by law; or
- (iv) endangering the sovereignty and integrity of India.

My hon. friend has conveniently forgotten this

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed.*"

The motion was adopted.

अब सदन की कार्यवाही कल 11 बजे तक के लिए स्थगित की जाती है।

The House then adjourned at twenty-four minutes past nine of the clock, till eleve_n of the clock, on Thursday, the 23rd August, 1984.